

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.9/AM18
(HELD ON 31.01.2018, 06.02.2018 & 01.03.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 9/87-NC-7/2017 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on **31.01.2018 ,06.02.2018 & 01.03.2018** under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-36	M/s. Atul Ltd.,	HQ F. No. 01/87/050/00275/AM18/DES-VII	Status: Deferred
NC No.:9/AM18 Dated: 31.01.2018	Adv. Lic. No. and Date 5210041908 dated 26.05.2016	RA F. No. 52/24/040/00011/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 5210041908 dated 26.05.2016

Decision: The Committee heard the representative of the firm Dr. Mahesh Soni, General Manager., Research and Development during Personal Hearing and based on the discussion, the Committee decided that firm should give grade wise export item with molecular weight because raw material strength varies with molecular weight of export item and also complete calculation chemical reaction to give molecular weight of each relevant product.

Case No. A-37	M/s. Atul Ltd.,	HQ F. No. 01/87/050/00276/AM18/DES-VII	Status: Deferred
NC No.:9/AM18 Dated: 31.01.2018	Adv. Lic. No. and Date 5210041909 dated 26.05.2016	RA F. No. 52/24/040/00012/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 5210041909 dated 26.05.2016

Decision: The Committee heard the representative of the firm Dr. Mahesh Soni, General Manager., Research and Development during Personal Hearing and based on the discussion, the Committee decided that firm should give calculation for each formulation because blending of PEG is in different percentage.


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Case No. A-38	M/s Oriental Containers Ltd.	HQ F. No. 01/87/50/00537/AM17/DES-VII	Status: Approved
NC No.:9/AM18 Dated: 31.01.2018	Adv. Lic. No. and Date 0310808925 dated 02.11.2016	RA F. No. 03/95/040/00583/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310808925 dated 02.11.2016

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/496/2017-TSW date 03.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY required for manufacture of 1.0 Kg. of export product
Plastic Closures with liner. (WT. of Plastic Closures 514000 kgs., Wt. of liner 46000 kgs)	5,60,000 kgs	1. Propylene Co-Polymer (in Granulate form)	0.9431 kg
		2. Polyliner (in Granulate form)	0.086 kg
		3. Colour Master Batch	0.02 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-39	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/50/00259/AM17/DES-VII	Status: Approved
NC No.:9/AM18 Dated: 31.01.2018	Adv. Lic. No. and Date 0310807968 dt. 22.09.2016	RA F. No. 03/94/040/00550/AM17	

Subject: Amendment in export description in adhoc norms against Advance Authorization No. 0310807968 dt. 22.09.2016

Decision: The Committee considered the request of the firm and decided to amend the description of export item as **Polyamide Resin with Resin Content 100% (CRAYAMID 125-100/CRAYAMID 140-100)** in the minutes of Meeting No. 16 held on 05.07.2017 of Norms Committee-VII

Online Cases

1	Case No.:9/7/87-ALC1/2014	Party Name: SHAKTI PLAS INDUSTRY	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			



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- c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

2	Case No.:10/14/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

3	Case No.:9/21/87-ALC1/2014	Party Name: SANKHLA INDUSTRIES,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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Case No.:1/18/87-ALC1/2014	Party Name: SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	

Decision: The Committee considered the case and decided to **approve Adhoc Norms on repeat basis** based on the decision of the NC Meeting No. 18/87-ALC1/2011 dated. 05.08.2011 taken on the basis of comments of Deptt. of C&PC :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinyl Acetate Veova Terpolymer Emulsion. Solid Content of 56+/-2%, (Dipicryl 03V16)	1 kg	1. Vinyl Acetate Monomer	0.3909 kg
		2. Veova 10	0.1243 kg
		3. Hydroxy Ethyl Cellulose	0.0154 kg
		4. Butyl Acrylate Monomer	0.0476 kg

RA may take consequential action as per Policy / Procedures.

5	Case No.:130/15/87-ALC1/2016	Party Name: EASTMAN	Meet No/Date:9/87-	Status:
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	RECLAMATIONS	ALC1/2017 31.01.2018	Deferred
HQ File :01/87/050/00523/AM17/	RLA File :30/24/040/00026/AM15/	Lic.No/Date:3010103090 13.08.2014	
Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.			

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Case No.:22/32/87-ALC1/2014	Party Name: PARADISE POLYMERS LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014		
Decision: The Committee considered the case and decided to approve Adhoc Norms on repeat basis based on the decision of the NC Meeting No. 16/AM16 dt. 28.08.2015 taken on the basis of comments of Deptt. of C&PC :				
6	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Cling Film	1 kg	Polyvinyl chloride Resin	0.6859 kg
			Di Octyle Adipate (DOA)	0.2400 kg
			Epoxidised soyabean Oil	0.0045 kg
			Stabilizer LTX-630 P	0.0065 kg
			Antifog agent (Rikemal TBA-01)	0.0065 kg
RA may take consequential action as per Policy / Procedures.				

Case No.: 9/42/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
7	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Export product is in the units of Sq meter and import items are in the units ok KGs. Export item weight in Kgs also need to be given.		

Case No.: 24/47/87-ALC1/2014	Party Name: PATTU INDUSTRIES	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	



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Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC CONDUIT FITTING 20MM COUPLER	864.000 kg	PVC COMPOUND	5823 kg
PVC CONDUIT FITTING ROUND COVER LID	810.000 kg		
PVC CONDUIT FITTING 20 MM STOP END JUNCTION BOX	1814.400 kg		
PVC CONDUIT FITTING 20 MM THROUGH JUNCTION BOX	1094.400 kg		
PVC CONDUIT FITTING 20 MM 3 WAY JUNCTION BOX (E)	316.800 kg		
PVC CONDUIT FITTING 20 MM 4 WAY JUNCTION BOX	648.000 kg		
RA may take consequential action as per Policy / Procedures.			

Case No.:21/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	

Decision : The Committee considered the case as per agenda and based on Norms Committee meeting No-18/87/-ALC1/2012 dated 01.08.2012 the following Adhoc Norms are approved.

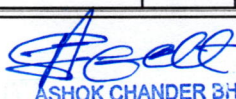
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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin F-4035 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.203 kg
		2. Pentaerithritol	0.201 kg
		3. Phthalic Anhydride	0.218 kg
		4. Benzoic Acid	0.101 kg
		5. Toluene	0.315 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 22/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date: 0810134260 06.01.2015	

10 **Decision :** The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 05.11.2012 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin F-4035 (60+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.174 kg
		2. Pentaerithritol	0.172 kg


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			3. Phthalic Anhydride	0.187 kg
			4. Benzoic Acid	0.086 kg
			5. Toluene	0.42 kg
RA may take consequential action as per Policy / Procedures.				

11	Case No.: 21/18/87-ALC1/2015	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00191/AM16/	RLA File : 09/24/040/00049/AM16/	Lic.No/Date: 0910062005 12.05.2015	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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Case No.:51/18/87-ALC1/2015	Party Name: SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
Decision: The committee considered the case as per agenda and decided to defer the matter.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Polymers Emulsions with Solid Contents 47+1%	1 kg	1. Methyl Meta Acrylate	0.229 kg
		2. Butyl Acrylate	0.247 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.: 36/16/87-ALC1/2015	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date: 0310796440 04.06.2015	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2012 dated 04.04.2012, following adhoc norms are approved :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aclar Laminated PVC	1 kg	1. Aclar Film (Polychlorotrifluoroethene Film)	0.2629 kg



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Film	2. Adhesive 444A	0.0230 kg
	3. Adhesive CR 7103	0.0020 kg
	4. PVC Resin	0.6496 kg
	5. Plasticizer	0.0431 kg
	6. Pigment	0.0035 kg
	7. PVC Stabilizer	0.0235 kg
	8. PVC Processing Aid	0.0125 kg
	9. Impact Modifier	0.0799 kg
	10. Lubricants	0.0096 kg
	RA may take consequential action as per Policy / Procedures.	

14	Case No.:13/16/87-ALC1/2015	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
	Decision: The Committee considered the case as per agenda and decided that RA may call weight of export item and give 5% wastage or as applied for by the authorization holder in their Advanced Authorization. Import item description may be changed as Polypropylene . Export item description may be changed to "MV Micro Round Container 250 ml with LID made of Polypropylene" RA may take consequential action as per Policy / Procedures			

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Case No.:64/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
Decision: The committee considered the case as per agenda and decided to approve following ad-hoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
ALKYD RESIN VLK-3080 . Resin content 70%	21000 kg	1. PENTAERYTHRITOL	1743 kg
		2. PHTHALIC ANHYDRIDE	1869 kg
RA may take consequential action as per Policy / Procedures			

16	Case No.:2/16/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: The Committee considered the case as per agenda and decided to reject the case as the firm has not replied to the deficiency letter issued to them despite repeated reminders.				

17	Case No.:3/16/87-ALC1/2015	Party Name: WEILBURGER	Meet No/Date:9/87-	Status:
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		COATINGS (INDIA) PRIVATE LIMITED	ALC1/2017 31.01.2018	Rejected
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: The Committee considered the case as per agenda and decided to reject the case as the firm has not replied to the deficiency letter issued to them despite repeated reminders.				

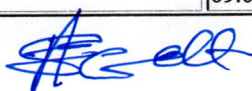
18	Case No.:30/18/87-ALC1/2015	Party Name: MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export and import item are not related.				

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Case No.:41/2/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00043/AM17/	RLA File :05/24/040/00260/AM16/	Lic.No/Date:0510395482 31.08.2015	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 2/87-ALC1/2011 dated 15.04.2011, following adhoc norms are approved :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powder Coating Resin.	1 kg	1. Epoxide Resin	0.2720 kg
		2. Polyester Resin	0.2852 kg
		3. Matt Hardener	0.0062 kg
		4. Hardner-TGIC	0.0061 kg
		5. Titanium Dioxide	0.0841 kg
		6. Benzoin	0.0091 kg
		7. Resiflow PV-88 (Acrylic Polymer)	0.0018 kg
RA may take consequential action as per Policy / Procedures.			

20	Case No.:20/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

21	Case No.:21/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	



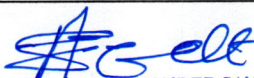
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Decision: The committee considered the case as per agenda and decided to defer the matter.

22	Case No.: 104/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00161/AM18/	RLA File : 08/24/040/00197/AM16/	Lic.No/Date: 0810136110 24.09.2015	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

23	Case No.: 105/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00162/AM18/	RLA File : 08/24/040/00198/AM16/	Lic.No/Date: 0810136111 24.09.2015	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

24	Case No.: 106/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00163/AM18/	RLA File : 08/24/040/00199/AM16/	Lic.No/Date: 0810136112 24.09.2015	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			


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c) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

25	Case No.:26/14/87-ALC1/2016	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00359/AM17/	RLA File :05/23/040/00262/AM16/	Lic.No/Date:0510395845 08.10.2015	
Decision: The Committee considered the case and decided to refer the matter to DIPP.				

26	Case No.:6/21/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00288/AM16/	RLA File :02/24/040/00094/AM16/	Lic.No/Date:0210206269 10.11.2015	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

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Case No.:46/21/87-ALC1/2015	Party Name: ARVIND LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																				
HQ File :01/87/050/00328/AM16/	RLA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015																					
Decision : The Committee considered the case as per agenda and after taking clue from SION-A1037, committee decided to approve Adhoc Norms as under:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Fiber Glass Reinforced Products</td><td rowspan="5">1 kg</td><td>1. Unsaturated Polyester Resin</td><td>0.295 kg</td></tr><tr><td>2. Glass Fiber Rovings and Multiaxial Fabric of Glass Roving</td><td>0.315</td></tr><tr><td>3. Antimony Trioxide</td><td>0.01089</td></tr><tr><td>4. Decabromodiphenyl Oxide</td><td>0.01056</td></tr><tr><td>5. Titanium Dioxide</td><td>0.0033</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Fiber Glass Reinforced Products	1 kg	1. Unsaturated Polyester Resin	0.295 kg	2. Glass Fiber Rovings and Multiaxial Fabric of Glass Roving	0.315	3. Antimony Trioxide	0.01089	4. Decabromodiphenyl Oxide	0.01056	5. Titanium Dioxide	0.0033	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Fiber Glass Reinforced Products	1 kg	1. Unsaturated Polyester Resin	0.295 kg																				
		2. Glass Fiber Rovings and Multiaxial Fabric of Glass Roving	0.315																				
		3. Antimony Trioxide	0.01089																				
		4. Decabromodiphenyl Oxide	0.01056																				
		5. Titanium Dioxide	0.0033																				
RA may take consequential action as per Policy / Procedures.																							

28	Case No.:20/21/87-ALC1/2015	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00302/AM16/	RLA File :12/24/040/00004/AM16/	Lic.No/Date:1210009514 24.11.2015	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

29	Case No.:1/2/87-ALC1/2016	Party Name: FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00003/AM17/	RLA File :31/83/040/00109/AM16/	Lic.No/Date:3110065773	



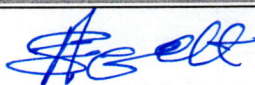
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Directorate General of Foreign Trade
Ministry of Commerce & Industry
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		27.11.2015													
Decision: The committee considered the case as per agenda and decided to defer the matter.															
Case No.: 16/1/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00370/AM16/	RLA File :03/94/040/00638/AM16/	Lic.No/Date: 0310800535 01.12.2015													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
30	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">BAREX FILM</td> <td rowspan="3">1,00,000 kg</td> <td>1. BAREX Resin</td> <td>100625 kg</td> </tr> <tr> <td>2. Lubricant</td> <td>437.5 kg</td> </tr> <tr> <td>3. PVC Processing aid</td> <td>3937.5 kg</td> </tr> </tbody> </table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	BAREX FILM	1,00,000 kg	1. BAREX Resin	100625 kg	2. Lubricant	437.5 kg	3. PVC Processing aid	3937.5 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
BAREX FILM	1,00,000 kg	1. BAREX Resin	100625 kg												
		2. Lubricant	437.5 kg												
		3. PVC Processing aid	3937.5 kg												
RA may take consequential action as per Policy / Procedures.															

Case No.: 13/1/87-ALC1/2016	Party Name: ASHLAND INDIA PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00367/AM16/	RLA File :03/94/040/00585/AM16/	Lic.No/Date: 0310800626 03.12.2015	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by email and by hard copy of letter through post.			

Case No.: 5/22/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00338/AM16/	RLA File :02/24/040/00009/AM16/	Lic.No/Date: 0210206438 12.01.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by email and by hard copy of letter through post.			

Case No.: 11/22/87-ALC1/2015	Party Name: ALSTONE INDUSTRIES PVT LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved														
HQ File :01/87/050/00344/AM16/	RLA File :13/24/040/00037/AM16/	Lic.No/Date: 1310048095 13.01.2016															
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																	
33	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="4">PLASTIC SHEETS WPC</td> <td rowspan="4">110000 kg</td> <td>1. PVC RESIN B-60 (Suspension Grade)</td> <td>102270.8 kg</td> </tr> <tr> <td>2. PVC PROCESSING AID LP-90</td> <td>1666.7 kg</td> </tr> <tr> <td>3. PVC STABILIZER</td> <td>3479.2 kg</td> </tr> <tr> <td>4. TITANIUM DIOXIDE</td> <td>3770.8 Kg</td> </tr> </tbody> </table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	PLASTIC SHEETS WPC	110000 kg	1. PVC RESIN B-60 (Suspension Grade)	102270.8 kg	2. PVC PROCESSING AID LP-90	1666.7 kg	3. PVC STABILIZER	3479.2 kg	4. TITANIUM DIOXIDE	3770.8 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PLASTIC SHEETS WPC	110000 kg	1. PVC RESIN B-60 (Suspension Grade)	102270.8 kg														
		2. PVC PROCESSING AID LP-90	1666.7 kg														
		3. PVC STABILIZER	3479.2 kg														
		4. TITANIUM DIOXIDE	3770.8 Kg														


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		5. CALCIUM CARBONATE	4312.5 Kg
RA may take consequential action as per Policy / Procedures.			

34	Case No.:4/22/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00337/AM16/	RLA File :02/24/040/00017/AM15/	Lic.No/Date:0210206448 14.01.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

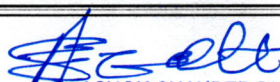
35	Case No.:18/22/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00351/AM16/	RLA File :31/83/040/00150/AM16/	Lic.No/Date:3110065872 15.01.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

36	Case No.:1/4/87-ALC1/2016	Party Name: GARIB NAWAZ ENTERPRISES	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00057/AM17/	RLA File :03/94/040/00787/AM16/	Lic.No/Date:0310801858 18.01.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY
1. ARTICLES MADE OF POLYPROPYLENE (PP MF YARN, ARTIFICIAL HAIR & HAIR ACCESSORIES, YAKI YARN, YAKI WEFT)	14545.500 kg
2. HIGH HEAT MULTIFILAMENT YARN (MADE FROM PET & PBT)	910.000 kg
3. ARTICLES MADE OF PET, PEB & ABS.	2728.000 kg
4. HIGH HEAT MULTIFILAMENT YARN.	910.000 kg
5. ARTICLES MADE OF PET & PBT ALLOY.	6364.000 kg

IMPORT ITEM	QTY
1. PP RESIN	14583.5 kg
2. COLOUR MASTER BATCH.	662.9 kg
3. SPIN FINISH OIL.	26.4 kg
4. PBT-PET ALLOY	908.4 kg
5. COLOUR MASTER BATCH	45.4 kg
6. SPIN FINISH OIL	1.381 kg
7. P E T	1823.4 kg
8. P B T	455.8 kg
9. A B S	455.8 kg


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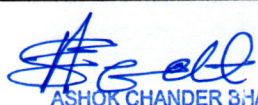
10. COLOUR MASTER BATCH	124.4 kg
11. SPIN FINISH OIL	4.974 kg
12. P E T - P B T & FR	912.3 kg
13. COLOUR MASTER BATCH.	41.5 kg
14. SPIN FINISH OIL	1.660 kg
15. P E T	4557.5 kg
16. P B T	1823.0 kg
17. COLOUR MASTER BATCH.	290.0 kg
18. SPIN FINISH OIL	11.602 kg
RA may take consequential action as per Policy / Procedures.	

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Case No.:15/11/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00253/AM17/	RLA File :03/94/040/00841/AM16/	Lic.No/Date:0310801842 18.01.2016																	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 16/87-ALC1/2016 dated 05.07.2017, following adhoc norms are approved :																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3)</td><td rowspan="3">1 kg</td><td>1. DIMER ACID</td><td>0.625 kg</td></tr><tr><td>2. SOYA FATTY ACID</td><td>0.00905 kg</td></tr><tr><td>3. TRIETHYLENE TETRAMINE</td><td>0.325 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3)	1 kg	1. DIMER ACID	0.625 kg	2. SOYA FATTY ACID	0.00905 kg	3. TRIETHYLENE TETRAMINE	0.325 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyamide Resin Resin content 100% (CRAYAMID 21/CRAYAMID 3)	1 kg	1. DIMER ACID	0.625 kg																
		2. SOYA FATTY ACID	0.00905 kg																
		3. TRIETHYLENE TETRAMINE	0.325 kg																
RA may take consequential action as per Policy / Procedures.																			

38	Case No.:39/1/87-ALC1/2016	Party Name: SWASTIK POLYMERS	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00393/AM16/	RLA File :05/24/040/00512/AM16/	Lic.No/Date:0510397369 20.01.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

39	Case No.:29/8/87-ALC1/2016	Party Name: WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00141/AM17/	RLA File :03/95/040/00780/AM16/	Lic.No/Date:0310801957 22.01.2016	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC COMPOUND (COMMERCIAL GRADE)	1,00,000 kg	1. PVC RESIN	67320 kg
			2. DOP PLASTICIZER	33660 kg

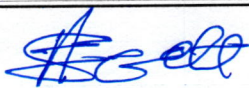

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			3. CALCIUM STEARATE viz STABILIZER	612 kg	
			4. LUBRICANT OTHER POLYETHERS	408 kg	
	RA may take consequential action as per Policy / Procedures.				

	Case No.: 33/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
40	HQ File :01/87/050/00035/AM17/	RLA File :04/24/040/00222/AM16/	Lic.No/Date:0410161554 28.01.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

	Case No.: 10/22/87-ALC1/2015	Party Name: ALP OVERSEAS PVT.LTD.	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00343/AM16/	RLA File :05/23/040/00405/AM16/	Lic.No/Date:0510397450 01.02.2016	
41	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Separate calculation for TPE and PVC profiles in export item.			

	Case No.: 51/21/87-ALC1/2015	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
42	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


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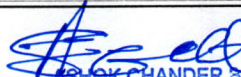
43

Case No.:13/13/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00288/AM17/	RLA File :03/94/040/00956/AM16/	Lic.No/Date:0310802654 16.02.2016	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms with 2% wastage:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Compound-Thermoset	200 MT	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770	126 MT
		2. Carbon Black	70 MT
		3. Antioxidant	4 MT
		4. 2.5 Bis (tert--Butyle peroxy)-2.5 Dimethyle hexane Grade : Trigonox 101/ Luperox 101	4 MT
RA may take consequential action as per Policy / Procedures			

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Case No.:51/13/87-ALC1/2016	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00326/AM17/	RLA File :34/24/040/00282/AM16/	Lic.No/Date:3410041914 22.02.2016																			
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 2% wastage as under:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">POLY ISO BUTYLENE COMPOUND</td><td rowspan="4">200 MT</td><td>1. Poly Iso Butylenes Polymer</td><td>122.4 MT</td></tr><tr><td>2. LLDPE Granules/Resin</td><td>61.20 MT</td></tr><tr><td>3. Polymer based Additives</td><td>10.20 MT</td></tr><tr><td>4. Titanium Dioxide</td><td>10.2 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	POLY ISO BUTYLENE COMPOUND	200 MT	1. Poly Iso Butylenes Polymer	122.4 MT	2. LLDPE Granules/Resin	61.20 MT	3. Polymer based Additives	10.20 MT	4. Titanium Dioxide	10.2 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
POLY ISO BUTYLENE COMPOUND	200 MT	1. Poly Iso Butylenes Polymer	122.4 MT																		
		2. LLDPE Granules/Resin	61.20 MT																		
		3. Polymer based Additives	10.20 MT																		
		4. Titanium Dioxide	10.2 MT																		
RA may take consequential action as per Policy / Procedures.																					

45	Case No.:14/8/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00126/AM17/	RLA File :03/94/040/00903/AM16/	Lic.No/Date:0310802854 25.02.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the			


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materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

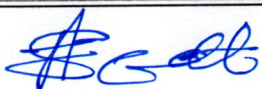
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

46	Case No.:3/22/87-ALC1/2015	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00336/AM16/	RLA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

47	Case No.:28/2/87-ALC1/2016	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation required				

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Case No.:40/2/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved														
HQ File :01/87/050/00042/AM17/	RLA File :05/23/040/00531/AM16/	Lic.No/Date:0510397870 09.03.2016															
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 48/87-ALC1/2011 dated 29.02.2012, committee decided to approve following adhoc norms:-																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Elastomer Compound</td><td rowspan="4">1 kg</td><td>1. Styrene butadiene Styrene (Oil Extended)</td><td>0.8715 kg</td></tr><tr><td>2. Synthetic Rubber (PBR/RB)</td><td>0.0865 kg</td></tr><tr><td>3. Polystyrene Granules (HIPS)</td><td>0.0675 kg</td></tr><tr><td>4. Polypropylene Granules</td><td>As per packing policy</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Elastomer Compound	1 kg	1. Styrene butadiene Styrene (Oil Extended)	0.8715 kg	2. Synthetic Rubber (PBR/RB)	0.0865 kg	3. Polystyrene Granules (HIPS)	0.0675 kg	4. Polypropylene Granules	As per packing policy
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Elastomer Compound	1 kg	1. Styrene butadiene Styrene (Oil Extended)	0.8715 kg														
		2. Synthetic Rubber (PBR/RB)	0.0865 kg														
		3. Polystyrene Granules (HIPS)	0.0675 kg														
		4. Polypropylene Granules	As per packing policy														



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RA may take consequential action as per Policy / Procedures.
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49	Case No.:5/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00007/AM17/	RLA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

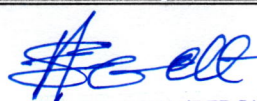
50	Case No.:6/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00008/AM17/	RLA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

51	Case No.:7/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00009/AM17/	RLA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

52	Case No.:34/13/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00309/AM17/	RLA File :03/95/040/00899/AM15/	Lic.No/Date:0310803251 11.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

53	Case No.:6/1/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

54	Case No.:25/8/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00137/AM17/	RLA File :03/95/040/00262/AM16/	Lic.No/Date:0310803331 15.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

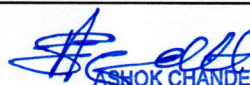
55

Case No.:21/8/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00133/AM17/	RLA File :03/94/040/01075/AM16/	Lic.No/Date:0310803450 18.03.2016																			
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms with 2% wastage:-																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Semi Conducting Compound-Thermoset</td><td rowspan="4">250.000 MT</td><td>1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770</td><td>157.500 MT</td></tr><tr><td>2. Carbon Black</td><td>87.500 MT</td></tr><tr><td>3. Antioxidant</td><td>5.000 MT</td></tr><tr><td>4. 2.5 Bis (tert--Butyle peroxy)-2.5 Dimethyle hexane Grade : Trigonox 101/ Luperox 101</td><td>5.000 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Semi Conducting Compound-Thermoset	250.000 MT	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770	157.500 MT	2. Carbon Black	87.500 MT	3. Antioxidant	5.000 MT	4. 2.5 Bis (tert--Butyle peroxy)-2.5 Dimethyle hexane Grade : Trigonox 101/ Luperox 101	5.000 MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Semi Conducting Compound-Thermoset	250.000 MT	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770	157.500 MT																		
		2. Carbon Black	87.500 MT																		
		3. Antioxidant	5.000 MT																		
		4. 2.5 Bis (tert--Butyle peroxy)-2.5 Dimethyle hexane Grade : Trigonox 101/ Luperox 101	5.000 MT																		
RA may take consequential action as per Policy / Procedures																					

Case No.:13/8/87-ALC1/2016	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
56 HQ File :01/87/050/00125/AM17/	RLA File :03/94/040/00871/AM16/	Lic.No/Date:0310803607 29.03.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

Case No.:107/15/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
57 HQ File :01/87/050/00500/AM17/	RLA File :05/23/040/00563/AM16/	Lic.No/Date:0510398095 31.03.2016	
Decision: The Committee considered the case and decided to refer the matter to DIPP.			

Case No.:14/11/87-ALC1/2016	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
58 HQ File :01/87/050/00252/AM17/	RLA File :03/94/040/01084/AM16/	Lic.No/Date:0310803792 05.04.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			


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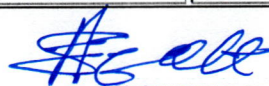
Case No.:57/8/87-ALC1/2016	Party Name: SURAT METALLICS LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00169/AM17/	RLA File :52/24/040/00080/AM16/	Lic.No/Date:5210041857 06.04.2016	
Decision : The Committee considered the case as per agenda and after taking cue from SION-H-213, committee decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTER METALLIZED FILM	1 Kg	1. PET CHIPS	1.15 kg
		2. ALUMINIUM WIRE 99.99%	0.0246 kg
		3. INDUCTION/EVAPORATION BOAT	0.007 No
RA may take consequential action as per Policy / Procedures.			

60	Case No.:60/8/87-ALC1/2016	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00172/AM17/	RLA File :34/24/040/00302/AM16/	Lic.No/Date:3410042073 15.04.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

61	Case No.:61/8/87-ALC1/2016	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00173/AM17/	RLA File :34/24/040/00304/AM16/	Lic.No/Date:3410042072 15.04.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

62	Case No.:62/8/87-ALC1/2016	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00174/AM17/	RLA File :34/24/040/00305/AM16/	Lic.No/Date:3410042071 15.04.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

63	Case No.:56/8/87-ALC1/2016	Party Name: SURAT METALLICS LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00168/AM17/	RLA File :52/24/040/00005/AM17/	Lic.No/Date:5210041865 21.04.2016	
Decision :: The Committee considered the case and decided to defer the case.			

Case No.: 16/11/87-ALC1/2016	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
64 HQ File :01/87/050/00254/AM17/	RLA File :03/94/040/00023/AM17/	Lic.No/Date:0310804161 25.04.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

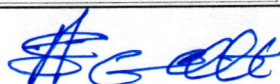
Case No.: 2/5/87-ALC1/2016	Party Name: THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
65 HQ File :01/87/050/00079/AM17/	RLA File :03/95/040/00059/AM17/	Lic.No/Date:0310804290 29.04.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

Case No.: 37/9/87-ALC1/2016	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
66 HQ File :01/87/050/00212/AM17/	RLA File :09/24/040/00016/AM17/	Lic.No/Date:0910063563 29.04.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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Case No.:17/11/87-ALC1/2016	Party Name: DEE DEE LABEL	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00255/AM17/	RLA File :03/94/040/00087/AM17/	Lic.No/Date:0310804488 09.05.2016																	
Decision : The Committee considered the case as per agenda and after taking cue from SION-A2866, committee decided to approve Adhoc Norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">SELF ADHESIVE FILM (160 GSM + / - 10%) WITH ADHESIVE COATING WEIGHT OG 20 GSM PER SQM</td><td rowspan="3">1 Sq. Mtr.</td><td>1. PP FILM (75 MICRON + / - 10%)</td><td>1.04 Sq.Mtr.</td></tr><tr><td>2. SILICON COATED PAPER (65 GSM + / - 10%)</td><td>1.04 Sq.Mtr.</td></tr><tr><td>3. ADHESIVE (55% SOLID) (WATER BASED)</td><td>4200.000 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	SELF ADHESIVE FILM (160 GSM + / - 10%) WITH ADHESIVE COATING WEIGHT OG 20 GSM PER SQM	1 Sq. Mtr.	1. PP FILM (75 MICRON + / - 10%)	1.04 Sq.Mtr.	2. SILICON COATED PAPER (65 GSM + / - 10%)	1.04 Sq.Mtr.	3. ADHESIVE (55% SOLID) (WATER BASED)	4200.000 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
SELF ADHESIVE FILM (160 GSM + / - 10%) WITH ADHESIVE COATING WEIGHT OG 20 GSM PER SQM	1 Sq. Mtr.	1. PP FILM (75 MICRON + / - 10%)	1.04 Sq.Mtr.																
		2. SILICON COATED PAPER (65 GSM + / - 10%)	1.04 Sq.Mtr.																
		3. ADHESIVE (55% SOLID) (WATER BASED)	4200.000 kg																
RA may take consequential action as per Policy / Procedures.																			

68	Case No.: 36/8/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date: 9/87-	Status:
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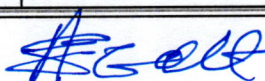

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		ALC1/2017 31.01.2018	Deferred
HQ File :01/87/050/00148/AM17/	RLA File :04/24/040/00015/AM17/	Lic.No/Date:0410161895 10.05.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

Case No.: 1/8/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. 69 - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.: 2/8/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00114/AM17/	RLA File :02/24/040/00024/AM17/	Lic.No/Date:0210206704 19.05.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. 70 - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.: 132/15/87-ALC1/2016	Party Name: PLASTENE POLYFILMS LTD.	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Approved								
HQ File :01/87/050/00525/AM17/	RLA File :37/24/040/00001/AM17/	Lic.No/Date:3710002644 24.05.2016									
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under: <table border="1" data-bbox="300 1832 1337 1874"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY				
EXPORT ITEM	QTY	IMPORT ITEM	QTY								



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PP Woven Sacks without Liner (Actual content of PP Woven Fabrics -390 MT, PP Granules - 25 MT, Narrow weaving fabrics for Tape -85 MT)	500.000 MT	1. Polypropylene Woven Fabrics	397.800 MT
		2. PP Granules (for the manufacturing of PP Yarn for Stitching)	26.250 MT
		3. Narrow weaving fabrics for Tape	89.250 MT
RA may take consequential action as per Policy / Procedures.			

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Case No.:19/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00412/AM17/	RLA File :08/24/040/00414/AM16/	Lic.No/Date:0810138030 27.05.2016	
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C 1032 (Resin content 60 +/-2%)	1 kg	1. Distilled Fatty Acid	0.165 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.185 kg
		4. Toulene	0.42 kg
RA may take consequential action as per Policy / Procedures.			

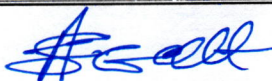
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Case No.:20/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00413/AM17/	RLA File :08/24/040/00462/AM16/	Lic.No/Date:0810138031 27.05.2016	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.238 kg
		3. Pentaerithritol	0.0770 kg
		4. Glycerine	0.114 kg
		5. Mineral Turpentine Oil	0.21 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:21/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00414/AM17/	RLA File :08/24/040/00002/AM17/	Lic.No/Date:0810138032 27.05.2016	


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Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 03.02.2012 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.238 kg
		3. Pentaerithritol	0.0770 kg
		4. Glycerine	0.115 kg
		5. Mineral Turpentine Oil	0.21 kg

RA may take consequential action as per Policy / Procedures.

Case No.:22/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00415/AM17/	RLA File :08/24/040/00007/AM17/	Lic.No/Date:0810138033 27.05.2016	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 12.08.2013 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1031 (80+/-2% Resin Content)	1 kg	1. Lauric Acid	0.245 kg
		2. Phthalic Anhydride	0.338 kg
		3. Glycerine	0.256 kg
		4. xylene	0.210 kg

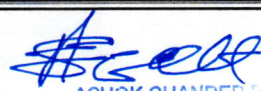
RA may take consequential action as per Policy / Procedures.

Case No.:24/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00417/AM17/	RLA File :08/24/040/00027/AM17/	Lic.No/Date:0810138034 27.05.2016	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 03.02.2012 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.238 kg
		3. Pentaerithritol	0.0770 kg
		4. Glycerine	0.114 kg
		5. Mineral Turpentine Oil	0.210 kg

RA may take consequential action as per Policy / Procedures.


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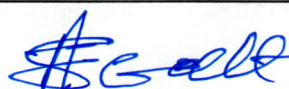
Case No.:26/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00419/AM17/	RLA File :08/24/040/00051/AM17/	Lic.No/Date:0810138036 27.05.2016	
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C 1032 (Resin content 60 +/-2%)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.179 kg
		4. Toluene	0.42 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:27/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00420/AM17/	RLA File :08/24/040/00052/AM17/	Lic.No/Date:0810138037 27.05.2016																			
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 12.08.2013 the following Adhoc Norms are approved.																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin C-1031 (80+/-2% Resin Content)</td><td rowspan="4">1 kg</td><td>1. Lauric Acid</td><td>0.245 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.338 kg</td></tr><tr><td>3. Glycerine</td><td>0.256 kg</td></tr><tr><td>4. xylene</td><td>0.210 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin C-1031 (80+/-2% Resin Content)	1 kg	1. Lauric Acid	0.245 kg	2. Phthalic Anhydride	0.338 kg	3. Glycerine	0.256 kg	4. xylene	0.210 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin C-1031 (80+/-2% Resin Content)	1 kg	1. Lauric Acid	0.245 kg																		
		2. Phthalic Anhydride	0.338 kg																		
		3. Glycerine	0.256 kg																		
		4. xylene	0.210 kg																		
RA may take consequential action as per Policy / Procedures.																					

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Case No.:28/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00421/AM17/	RLA File :08/24/040/00053/AM17/	Lic.No/Date:0810138038 27.05.2016																			
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Resin CA-3045 (60± /-2% Resin Content)</td><td rowspan="4">1 kg</td><td>1. Phthalic Anhydride</td><td>0.215 kg</td></tr><tr><td>2. Glycerine</td><td>0.120 kg</td></tr><tr><td>3. Benzoic Acid</td><td>0.045 kg</td></tr><tr><td>4. xylene</td><td>0.420 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Resin CA-3045 (60± /-2% Resin Content)	1 kg	1. Phthalic Anhydride	0.215 kg	2. Glycerine	0.120 kg	3. Benzoic Acid	0.045 kg	4. xylene	0.420 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Resin CA-3045 (60± /-2% Resin Content)	1 kg	1. Phthalic Anhydride	0.215 kg																		
		2. Glycerine	0.120 kg																		
		3. Benzoic Acid	0.045 kg																		
		4. xylene	0.420 kg																		
RA may take consequential action as per Policy / Procedures.																					



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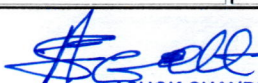
Case No.:29/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																				
HQ File :01/87/050/00422/AM17/	RLA File :08/24/040/00068/AM17/	Lic.No/Date:0810138039 27.05.2016																					
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 03.02.2012 the following Adhoc Norms are approved.																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Alkyd Resin-S-5060 (80+/-2% Resin Content)</td><td rowspan="5">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.4460 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.238 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Glycerine</td><td>0.114 kg</td></tr><tr><td>5. Mineral Turpentine Oil</td><td>0.21 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg	2. Phthalic Anhydride	0.238 kg	3. Pentaerithritol	0.0770 kg	4. Glycerine	0.114 kg	5. Mineral Turpentine Oil	0.21 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg																				
		2. Phthalic Anhydride	0.238 kg																				
		3. Pentaerithritol	0.0770 kg																				
		4. Glycerine	0.114 kg																				
		5. Mineral Turpentine Oil	0.21 kg																				
RA may take consequential action as per Policy / Procedures.																							

81	Case No.: 37/14/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00370/AM17/	RLA File :08/24/040/00085/AM17/	Lic.No/Date: 0810138106 06.06.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

82	Case No.: 1/7/87-ALC1/2016	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00112/AM17/	RLA File :34/24/040/00033/AM17/	Lic.No/Date: 3410042244 07.06.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

83	Case No.: 40/9/87-ALC1/2016	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00215/AM17/	RLA File :34/24/040/00031/AM17/	Lic.No/Date: 3410042245 07.06.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

84	Case No.: 41/9/87-ALC1/2016	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00216/AM17/	RLA File :34/24/040/00032/AM17/	Lic.No/Date:3410042243 07.06.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

85	Case No.:23/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00416/AM17/	RLA File :08/24/040/00008/AM17/	Lic.No/Date:0810138110 07.06.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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Case No.:30/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00423/AM17/	RLA File :08/24/040/00080/AM17/	Lic.No/Date:0810138112 07.06.2016	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C 1032 (Resin content 60 +/-2%)	1 kg	1. Distilled Fatty Acid	0.165 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.179 kg
		4. Toluene	0.42 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:31/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00424/AM17/	RLA File :08/24/040/00081/AM17/	Lic.No/Date:0810138122 07.06.2016																	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 05.11.2012 the following Adhoc Norms are approved.																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Alkyd Resin F-4035 (60+/-2% Resin Content)</td><td rowspan="5">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.164 kg</td></tr><tr><td>2. Pentaerithritol</td><td>0.122 kg</td></tr><tr><td>3. Phthalic Anhydride</td><td>0.187 kg</td></tr><tr><td>4. Benzoic Acid</td><td>0.086 kg</td></tr><tr><td>5. Toluene</td><td>0.420 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin F-4035 (60+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.164 kg	2. Pentaerithritol	0.122 kg	3. Phthalic Anhydride	0.187 kg	4. Benzoic Acid	0.086 kg	5. Toluene	0.420 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Alkyd Resin F-4035 (60+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.164 kg																
		2. Pentaerithritol	0.122 kg																
		3. Phthalic Anhydride	0.187 kg																
		4. Benzoic Acid	0.086 kg																
		5. Toluene	0.420 kg																
RA may take consequential action as per Policy / Procedures.																			

88	Case No.:32/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017	Status: Deferred
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		31.01.2018	
HQ File :01/87/050/00425/AM17/	RLA File :08/24/040/00090/AM17/	Lic.No/Date:0810138113 07.06.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.			

89	Case No.:33/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00426/AM17/	RLA File :08/24/040/00095/AM17/	Lic.No/Date:0810138116 07.06.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

90	Case No.:48/8/87-ALC1/2016	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00160/AM17/	RLA File :05/24/040/00106/AM17/	Lic.No/Date:0510398745 08.06.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

91	Case No.:44/9/87-ALC1/2016	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00219/AM17/	RLA File :34/24/040/00062/AM17/	Lic.No/Date:3410042261 10.06.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

92	Case No.:1/10/87-ALC1/2016	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00223/AM17/	RLA File :02/24/040/00039/AM17/	Lic.No/Date:0210206751 14.06.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

93	Case No.:22/9/87-ALC1/2016	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00197/AM17/	RLA File :05/23/040/00132/AM17/	Lic.No/Date:0510398821 16.06.2016	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

94	Case No.:1/9/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00442/AM18/	RLA File :26/24/040/00008/AM17/	Lic.No/Date:2610012759	


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		16.06.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is in brand name. Hence adhoc norms cannot be fixed.			

95	Case No.: 2/9/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00443/AM18/	RLA File :26/24/040/00010/AM17/	Lic.No/Date:2610012761 16.06.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is in brand name. Hence adhoc norms cannot be fixed.				

96	Case No.: 34/9/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00209/AM17/	RLA File :08/24/040/00098/AM17/	Lic.No/Date:0810138188 21.06.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

97	Case No.: 34/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved																		
	HQ File :01/87/050/00427/AM17/	RLA File :08/24/040/00097/AM17/	Lic.No/Date:0810138195 22.06.2016																			
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.																						
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="6">Alkyd Resin S-5050 (Resin Content 70±2%)</td> <td rowspan="6">1 kg</td> <td>1. Distilled Fatty Acid</td> <td>0.315 kg</td> </tr> <tr> <td>2. Glycerine</td> <td>0.146 kg</td> </tr> <tr> <td>3. Pentaerithritol</td> <td>0.039 kg</td> </tr> <tr> <td>4. Phthalic Anhydride</td> <td>0.273 kg</td> </tr> <tr> <td>5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)</td> <td>0.217 kg</td> </tr> <tr> <td>6. Toluene</td> <td>0.091 kg</td> </tr> </tbody> </table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin S-5050 (Resin Content 70±2%)	1 kg	1. Distilled Fatty Acid	0.315 kg	2. Glycerine	0.146 kg	3. Pentaerithritol	0.039 kg	4. Phthalic Anhydride	0.273 kg	5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.217 kg	6. Toluene	0.091 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																			
Alkyd Resin S-5050 (Resin Content 70±2%)	1 kg	1. Distilled Fatty Acid	0.315 kg																			
		2. Glycerine	0.146 kg																			
		3. Pentaerithritol	0.039 kg																			
		4. Phthalic Anhydride	0.273 kg																			
		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.217 kg																			
		6. Toluene	0.091 kg																			
RA may take consequential action as per Policy / Procedures.																						

98	Case No.: 23/9/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00198/AM17/	RLA File :05/23/040/00141/AM17/	Lic.No/Date:0510398909 24.06.2016	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				


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Case No.:35/9/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00210/AM17/	RLA File :08/24/040/00120/AM17/	Lic.No/Date:0810138211 24.06.2016																	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2015 dated 04.06.2015, following adhoc norms are approved :																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Urea Formaldehyde Resin (60+/-2% RESIN CONTENT)</td><td rowspan="3">1 kg</td><td>1. Butanol</td><td>0.598 kg</td></tr><tr><td>2. Urea</td><td>0.270 kg</td></tr><tr><td>3. Toluene</td><td>0.033 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Urea Formaldehyde Resin (60+/-2% RESIN CONTENT)	1 kg	1. Butanol	0.598 kg	2. Urea	0.270 kg	3. Toluene	0.033 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Urea Formaldehyde Resin (60+/-2% RESIN CONTENT)	1 kg	1. Butanol	0.598 kg																
		2. Urea	0.270 kg																
		3. Toluene	0.033 kg																
RA may take consequential action as per Policy / Procedures.																			

100	Case No.: 27/14/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00360/AM17/	RLA File :05/23/040/00140/AM17/	Lic.No/Date: 0510398908 24.06.2016	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

101	Case No.: 32/9/87-ALC1/2016	Party Name: TP BUILDTECH PVT. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00207/AM17/	RLA File :05/24/040/00619/AM16/	Lic.No/Date: 0510398930 28.06.2016	
	Decision: The Committee considered the case as per agenda and decided to firm may produce consumption data certificate from Central Excise/Customs Authority.			

102	Case No.: 4/13/87-ALC1/2016	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00279/AM17/	RLA File :08/24/040/00121/AM17/	Lic.No/Date: 0810138223 29.06.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

103	Case No.: 2/13/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00277/AM17/	RLA File :02/24/040/00064/AM17/	Lic.No/Date: 0210206799 30.06.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			



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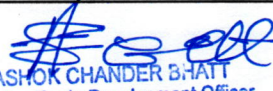
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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Case No.:23/13/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00298/AM17/	RLA File :03/94/040/00212/AM17/	Lic.No/Date:0310805839 30.06.2016	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2012 dated 04.04.2012, following adhoc norms are approved :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aclar Laminated PVC Film	1 kg	1. Aclar Film (Polychlorotrifluoroethene Film)	0.2629 kg
		2. Adhesive 444A	0.0230 kg
		3. Adhesive CR 7103	0.0020 kg
		4. PVC Resin	0.6496 kg
		5. Plasticizer	0.0431 kg
		6. Pigment	0.0035 kg
		7. PVC Stabilizer	0.0235 kg
		8. PVC Processing Aid	0.0125 kg
		9. Impact Modifier	0.0799 kg
		10. Lubricants	0.0096 kg
RA may take consequential action as per Policy / Procedures.			

105	Case No.:31/9/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00206/AM17/	RLA File :05/24/040/00154/AM17/	Lic.No/Date:0510398992 05.07.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

106	Case No.:52/13/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00327/AM17/	RLA File :56/24/040/00055/AM16/	Lic.No/Date:5610004947 11.07.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			


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c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
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107	Case No.:53/14/87-ALC1/2016	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00386/AM17/	RLA File :34/24/040/00116/AM17/	Lic.No/Date:3410042353 14.07.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

Case No.:22/13/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00297/AM17/	RLA File :03/94/040/00171/AM17/	Lic.No/Date:0310806404 19.07.2016																	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-																			
108	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PVC Compound (Power Cable Grade)</td><td rowspan="3">500.000 MT</td><td>1. PVC Resin</td><td>289.700 MT</td></tr><tr><td>2. Dioctyl Phthalate Plasticizer (DOP)</td><td>98.000 MT</td></tr><tr><td>3. Chlorinated Paraffins Plasticizers</td><td>63.750 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound (Power Cable Grade)	500.000 MT	1. PVC Resin	289.700 MT	2. Dioctyl Phthalate Plasticizer (DOP)	98.000 MT	3. Chlorinated Paraffins Plasticizers	63.750 MT	RA may take consequential action as per Policy / Procedures.			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY															
	PVC Compound (Power Cable Grade)	500.000 MT	1. PVC Resin	289.700 MT															
			2. Dioctyl Phthalate Plasticizer (DOP)	98.000 MT															
3. Chlorinated Paraffins Plasticizers			63.750 MT																
RA may take consequential action as per Policy / Procedures.																			

109	Case No.:4/14/87-ALC1/2016	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00337/AM17/	RLA File :02/24/040/00073/AM17/	Lic.No/Date:0210206845 20.07.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

110	Case No.:53/13/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00328/AM17/	RLA File :56/24/040/00005/AM17/	Lic.No/Date:5610004953 21.07.2016	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			



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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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111	Case No.:55/13/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00330/AM17/	RLA File :56/24/040/00016/AM17/	Lic.No/Date:5610004952 21.07.2016	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

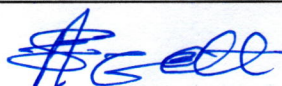
112

Case No.:17/13/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00292/AM17/	RLA File :03/94/040/00074/AM17/	Lic.No/Date:0310806594 26.07.2016	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Compound – Thermoset	300.000 MT	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770	189.000 MT
		2. Carbon Black	105.000 MT
		3. Antioxidant	6.000 MT
		4. Perkadox 14S-FL	6.000 MT
		5. Octagon Jumbo Sleeves/ BOX	As per packing policy
RA may take consequential action as per Policy / Procedures.			

113

Case No.:29/13/87-ALC1/2016	Party Name: INTERNEX POLY PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00304/AM17/	RLA File :03/94/040/00317/AM17/	Lic.No/Date:0310806608 26.07.2016																	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PLASTIC FILM PRINTED UNPRINTED NET CONTENT HDPE 115008 KG LLDPE 69004.8 KG MATERBATCH ADDITIVES 7667.2 KG</td><td rowspan="3">191680 kg</td><td>1. HDPE GRANULES FILM GRADE</td><td>123394 kg</td></tr><tr><td>2. LLDPE GRANULES FILM GRADE</td><td>74037 kg</td></tr><tr><td>3. MASTERBATCH ADDITIVES</td><td>3833 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PLASTIC FILM PRINTED UNPRINTED NET CONTENT HDPE 115008 KG LLDPE 69004.8 KG MATERBATCH ADDITIVES 7667.2 KG	191680 kg	1. HDPE GRANULES FILM GRADE	123394 kg	2. LLDPE GRANULES FILM GRADE	74037 kg	3. MASTERBATCH ADDITIVES	3833 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PLASTIC FILM PRINTED UNPRINTED NET CONTENT HDPE 115008 KG LLDPE 69004.8 KG MATERBATCH ADDITIVES 7667.2 KG	191680 kg	1. HDPE GRANULES FILM GRADE	123394 kg																
		2. LLDPE GRANULES FILM GRADE	74037 kg																
		3. MASTERBATCH ADDITIVES	3833 kg																
RA may take consequential action as per Policy / Procedures.																			

114	Case No.:33/14/87-ALC1/2016	Party Name: SPERRY PLAST	Meet No/Date:9/87-	Status:
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Foreign Trade Development Officer
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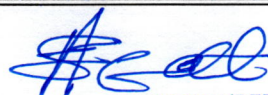
	LTD.	ALC1/2017 31.01.2018	Rejected
HQ File :01/87/050/00366/AM17/	RLA File :05/24/040/00178/AM17/	Lic.No/Date:0510399235 26.07.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

	Case No.:34/14/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
115	HQ File :01/87/050/00367/AM17/	RLA File :05/24/040/00179/AM17/	Lic.No/Date:0510399213 26.07.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.				

	Case No.:46/14/87-ALC1/2016	Party Name: RAVJI KHODA AND SONS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
116	HQ File :01/87/050/00379/AM17/	RLA File :24/24/040/00011/AM17/	Lic.No/Date:2410042030 26.07.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as import and export items is not specific.				

117	Case No.:54/14/87-ALC1/2016	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved								
	HQ File :01/87/050/00387/AM17/	RLA File :34/24/040/00125/AM17/	Lic.No/Date:3410042381 26.07.2016									
	Decision: The Committee consider the case as per agenda and decided to approve following norms:-											
	<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td>GLASS FIBER REINFORCED PULTRUDED PRODUCTS</td><td>1836 M.T</td><td>GLASS FIBRE ROVINGS (E GLASS/ C GLASS/ECR GLASS/ DIRECT ROVING)</td><td>954.26 M.T.</td></tr></tbody></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	GLASS FIBER REINFORCED PULTRUDED PRODUCTS	1836 M.T	GLASS FIBRE ROVINGS (E GLASS/ C GLASS/ECR GLASS/ DIRECT ROVING)	954.26 M.T.
EXPORT ITEM	QTY	IMPORT ITEM	QTY									
GLASS FIBER REINFORCED PULTRUDED PRODUCTS	1836 M.T	GLASS FIBRE ROVINGS (E GLASS/ C GLASS/ECR GLASS/ DIRECT ROVING)	954.26 M.T.									
	RA may take consequential action as per Policy / Procedures.											

	Case No.:18/13/87-ALC1/2016	Party Name: CREATIVE STYLO PACKS PVT LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved				
118	HQ File :01/87/050/00293/AM17/	RLA File :03/94/040/00142/AM17/	Lic.No/Date:0310806730 29.07.2016					
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:								
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXPORT ITEM	QTY	IMPORT ITEM	QTY					



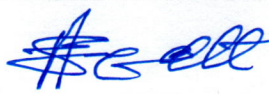
ASHOK CHANDER S. JATT
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	MULTILAYER PLASTIC TUBES	50,000 Kg	1. LDPE/LLDPE (FILM GRADE)	33359.4 kg
			2. POLYPROPYLENE GRANULES	14355.4 kg
			3. LABEL	Net to Net
			4. HDPE GRANULES {FOR SHOULDER OF THE TUBE}	4785.2 kg
			RA may take consequential action as per Policy / Procedures.	

119	Case No.: 36/13/87-ALC1/2016	Party Name: NIKISU FINE CHEMICALS PVT.LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00311/AM17/	RLA File :03/95/040/00039/AM17/	Lic.No/Date:0310806728 29.07.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

120	Case No.: 39/13/87-ALC1/2016	Party Name: WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00314/AM17/	RLA File :03/95/040/00346/AM17/	Lic.No/Date:0310806720 29.07.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

121	Case No.: 55/14/87-ALC1/2016	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00388/AM17/	RLA File :34/24/040/00129/AM17/	Lic.No/Date:3410042396 02.08.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			


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122	Case No.:42/14/87-ALC1/2016	Party Name: SHRIRAM AXIALL PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00375/AM17/	RLA File :13/24/040/00014/AM17/	Lic.No/Date:1310048324 03.08.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

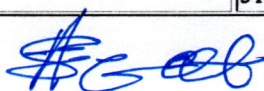
123	Case No.:43/14/87-ALC1/2016	Party Name: SHRIRAM AXIALL PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00376/AM17/	RLA File :13/24/040/00015/AM17/	Lic.No/Date:1310048325 03.08.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

124	Case No.:21/14/87-ALC1/2016	Party Name: POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved														
	HQ File :01/87/050/00354/AM17/	RLA File :03/95/040/00357/AM17/	Lic.No/Date:0310806861 04.08.2016															
Decision: The Committee consider the case as per agenda and decided to approve following norms:-																		
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Breathable PE Film/Back Sheet</td><td rowspan="2">69565 kg</td><td>1. Breathable Compound</td><td>47478.1 kg</td></tr><tr><td>2. mLLDPE</td><td>25565.1 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	Breathable PE Film/Back Sheet	69565 kg	1. Breathable Compound	47478.1 kg	2. mLLDPE	25565.1 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY															
Breathable PE Film/Back Sheet	69565 kg	1. Breathable Compound	47478.1 kg															
		2. mLLDPE	25565.1 kg															
RA may take consequential action as per Policy / Procedures.																		

125

Case No.:57/13/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00332/AM17/	RLA File :03/94/040/00307/AM17/	Lic.No/Date:0310807004 10.08.2016	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 30/87-ALC1/2014 dated 22.10.2014, following adhoc norms are approved:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyether Polyol (EXAMOL OTDA 401)	1 Kg Kg	1. Propylene Oxide	0.7710 kg
		2. Ortho Toluenediamine (OTDA)	0.1974 kg
		3. Triethanolamine	0.0846 kg
RA may take consequential action as per Policy / Procedures.			

126	Case No.:1/14/87-ALC1/2016	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00334/AM17/	RLA File :09/24/040/00241/AM17/	Lic.No/Date:0910064034 11.08.2016	
Decision : The Committee considered the case and decided to refer the matter to DIPP.			

127

Case No.:9/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00342/AM17/	RLA File :03/94/040/00399/AM17/	Lic.No/Date:0310807118 12.08.2016													
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms with 2% wastage:-															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyethylene Compound Grade BS 0366</td><td rowspan="3">300 MT</td><td>1. HDPE Granules</td><td>253.76 MT</td></tr><tr><td>2. Ethyl Vinyl Acetate</td><td>44.80 MT</td></tr><tr><td>3. Carbon Black</td><td>7.44 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BS 0366	300 MT	1. HDPE Granules	253.76 MT	2. Ethyl Vinyl Acetate	44.80 MT	3. Carbon Black	7.44 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Polyethylene Compound Grade BS 0366	300 MT	1. HDPE Granules	253.76 MT												
		2. Ethyl Vinyl Acetate	44.80 MT												
		3. Carbon Black	7.44 MT												
RA may take consequential action as per Policy / Procedures.															

Case No.: 23/14/87-ALC1/2016	Party Name: SI GROUP INDIA LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00356/AM17/	RLA File :03/95/040/00400/AM17/	Lic.No/Date:0310807095 12.08.2016	
Decision: The Committee considered the case and decided to refer the reply of the firm to DIPP.			

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Case No.:8/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00341/AM17/	RLA File :03/94/040/00372/AM17/	Lic.No/Date:0310807147 16.08.2016																	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms with 2% wastage. :-																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Semi Conducting Compound – Thermoplastic</td><td rowspan="5">100 MT</td><td>1. LDPE Granules</td><td>36.280 MT</td></tr><tr><td>2. Polyolefin Elastomer</td><td>30.410 MT</td></tr><tr><td>3. Carbon Black</td><td>33.410 MT</td></tr><tr><td>4. Antioxidant</td><td>1.900 MT</td></tr><tr><td>5. Gusseted Bag</td><td>4100.000 Number</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Semi Conducting Compound – Thermoplastic	100 MT	1. LDPE Granules	36.280 MT	2. Polyolefin Elastomer	30.410 MT	3. Carbon Black	33.410 MT	4. Antioxidant	1.900 MT	5. Gusseted Bag	4100.000 Number
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Semi Conducting Compound – Thermoplastic	100 MT	1. LDPE Granules	36.280 MT																
		2. Polyolefin Elastomer	30.410 MT																
		3. Carbon Black	33.410 MT																
		4. Antioxidant	1.900 MT																
		5. Gusseted Bag	4100.000 Number																
RA may take consequential action as per Policy / Procedures.																			



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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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130	Case No.:48/14/87-ALC1/2016	Party Name: NAV AUXICHEM PVT.LTD,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00381/AM17/	RLA File :30/24/040/00015/AM17/	Lic.No/Date:3010103816 16.08.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

131	Case No.:44/14/87-ALC1/2016	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00377/AM17/	RLA File :22/24/040/00041/AM17/	Lic.No/Date:2210015542 17.08.2016	
	Decision: The Committee consider the case as per agenda and decided to approve following norms:-			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
THERMAL BOPP FILM	30,00,000 kg	1. POLYPROPYLENE GRANULES (HOMOPOLYMER)	11,92,369.9 kg
		2. POLYPROPYLENE GRANULES (COPOLYMER)	2,55,354.7 kg
		3. POLYPROPYLENE ADDITIVE COMPOUNDS	2,55,354.7 kg
		4. POLYPROPYLENE MASTERBATCH	62,431.9 kg
		5. EVA COPOLYMER (ETHYLENE VINYL ACETATE)	13,84,488.8 kg

RA may take consequential action as per Policy / Procedures.

132	Case No.:56/14/87-ALC1/2016	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00389/AM17/	RLA File :34/24/040/00147/AM17/	Lic.No/Date:3410042451 19.08.2016	
	Decision: The Committee considered the case as per agenda and decided to approve following ad-hoc norms:-			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
GLASS FIBER REINFORCED	1836	STITCH MAT/ GLASS FIBER	251.960 MT



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PULTRUDED PRODUCTS	MT	FABRIC (TRI-AXIAL 592 GSM WITH POLYESTER VEIL 40 GSM AND CHOP 60 GSM)	
RA may take consequential action as per Policy / Procedures.			

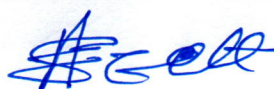
133

Case No.:31/11/87-ALC1/2016	Party Name: R.R.KABEL LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00269/AM17/	RLA File :03/95/040/00279/AM17/	Lic.No/Date:0310807288 22.08.2016																			
Decision: The Committee consider the case as per agenda and decided to approve following norms:-																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PVC COMPOUND RR EXP. NET CONTENT PVC-325000 KGS.</td><td>3,25,000 K.G</td><td>1. PVC RESIN</td><td>173333.000 K.G</td></tr><tr><td colspan="2" rowspan="4"></td><td>2. PLASTICIZER</td><td>77381.000 K.G</td></tr><tr><td>3. FILLER</td><td>38304.000 K.G</td></tr><tr><td>4. FILLER</td><td>12768.000 K.G</td></tr><tr><td>5. STABLIZER</td><td>6500.000 K.G</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC COMPOUND RR EXP. NET CONTENT PVC-325000 KGS.	3,25,000 K.G	1. PVC RESIN	173333.000 K.G			2. PLASTICIZER	77381.000 K.G	3. FILLER	38304.000 K.G	4. FILLER	12768.000 K.G	5. STABLIZER	6500.000 K.G
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
PVC COMPOUND RR EXP. NET CONTENT PVC-325000 KGS.	3,25,000 K.G	1. PVC RESIN	173333.000 K.G																		
		2. PLASTICIZER	77381.000 K.G																		
		3. FILLER	38304.000 K.G																		
		4. FILLER	12768.000 K.G																		
		5. STABLIZER	6500.000 K.G																		
RA may take consequential action as per Policy / Procedures.																					

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Case No.:32/11/87-ALC1/2016	Party Name: R.R.KABEL LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																						
HQ File :01/87/050/00270/AM17/	RLA File :03/95/040/00280/AM17/	Lic.No/Date:0310807285 22.08.2016																							
Decision: The Committee consider the case as per agenda and decided to approve following norms:-																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PVC COMPOUND RR EXP. NET CONTENT PVC-325000 KGS.</td><td>325000 K.G</td><td>1. PVC RESIN</td><td>173333.000 K.G</td></tr><tr><td rowspan="4"></td><td rowspan="4"></td><td>2. PLASTICIZER</td><td>77381.000 K.G</td></tr><tr><td>3. FILLER</td><td>38304.000 K.G</td></tr><tr><td>4. FILLER</td><td>12768.000 K.G</td></tr><tr><td>5. STABLIZER</td><td>6500.000 K.G</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC COMPOUND RR EXP. NET CONTENT PVC-325000 KGS.	325000 K.G	1. PVC RESIN	173333.000 K.G			2. PLASTICIZER	77381.000 K.G	3. FILLER	38304.000 K.G	4. FILLER	12768.000 K.G	5. STABLIZER	6500.000 K.G	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
PVC COMPOUND RR EXP. NET CONTENT PVC-325000 KGS.	325000 K.G	1. PVC RESIN	173333.000 K.G																						
		2. PLASTICIZER	77381.000 K.G																						
		3. FILLER	38304.000 K.G																						
		4. FILLER	12768.000 K.G																						
		5. STABLIZER	6500.000 K.G																						
RA may take consequential action as per Policy / Procedures.																									

135	Case No.:14/15/87-ALC1/2016	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00407/AM17/	RLA File :05/24/040/00252/AM17/	Lic.No/Date:0510399530 23.08.2016	
	Decision: The Committee consider the case as per agenda and decided to approve following norms with 2% wastage:-			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY



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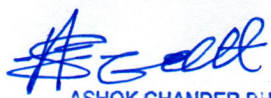
PVC COMPOUND (VIKOFLEX-AL)	10,00,000 kg	1. PVC/ PVC RESIN	6,19,469 kg
		2. Acrylonitrile -butadiene rubber (NBR)	88,496 kg
		3. CHLORINATED POLYETHYLENE (CPE)	88,496 kg
		4. Acrylonitrile Butadine-Styrene Co-Polymer (ABS)	88,496 kg
		5. Methyl Tin Mercaptide (Organotin Stabilizer / Methyltin Stabilizer)	20,000 kg
		6. Titanium Dioxide	17,699 kg
		7. DI Octyl Pthalate (DOP)	70,795 kg
		8. Calcium Carbonate	26,549 kg
RA may take consequential action as per Policy / Procedures.			

136	Case No.:49/14/87-ALC1/2016	Party Name: SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00382/AM17/	RLA File :30/24/040/00017/AM17/	Lic.No/Date:3010103826 26.08.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

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Case No.:6/13/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00281/AM17/	RLA File :08/24/040/00152/AM17/	Lic.No/Date:0810138550 29.08.2016	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C 1032 (Resin content 60 +/-2%)	1 kg	1. Distilled Fatty Acid	0.165 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.179 kg
		4. Toluene	0.42 kg
RA may take consequential action as per Policy / Procedures.			

138	Case No.:7/13/87-ALC1/2016	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00282/AM17/	RLA File :08/24/040/00171/AM17/	Lic.No/Date:0810138555 29.08.2016	
Decision : The Committee considered the case as per agenda and decided to approve the case as per SION H-68.				


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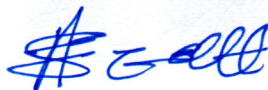
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Case No.:8/13/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																				
HQ File :01/87/050/00283/AM17/	RLA File :08/24/040/00174/AM17/	Lic.No/Date:0810138551 29.08.2016																					
Decision: Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Alkyd Resin-S-5060 (80+/-2% Resin Content)</td><td rowspan="5">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.4460 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.238 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Glycerine</td><td>0.114 kg</td></tr><tr><td>5. Mineral Turpentine Oil</td><td>0.210 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg	2. Phthalic Anhydride	0.238 kg	3. Pentaerithritol	0.0770 kg	4. Glycerine	0.114 kg	5. Mineral Turpentine Oil	0.210 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg																				
		2. Phthalic Anhydride	0.238 kg																				
		3. Pentaerithritol	0.0770 kg																				
		4. Glycerine	0.114 kg																				
		5. Mineral Turpentine Oil	0.210 kg																				
RA may take consequential action as per Policy / Procedures.																							

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Case No.:9/13/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved														
HQ File :01/87/050/00284/AM17/	RLA File :08/24/040/00186/AM17/	Lic.No/Date:0810138552 29.08.2016															
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2015 dated 04.06.2015, following adhoc norms are approved :																	
<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td rowspan="2">Urea Formaldehyde Resin (60+/-2% Resin Content)</td><td rowspan="2">1 kg</td><td>1. Butanol</td><td>0.598 kg</td></tr><tr><td>2. Toluene</td><td>0.033 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></tbody></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Urea Formaldehyde Resin (60+/-2% Resin Content)	1 kg	1. Butanol	0.598 kg	2. Toluene	0.033 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Urea Formaldehyde Resin (60+/-2% Resin Content)	1 kg	1. Butanol	0.598 kg														
		2. Toluene	0.033 kg														
RA may take consequential action as per Policy / Procedures.																	

141	Case No.:41/14/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00374/AM17/	RLA File :08/24/040/00209/AM17/	Lic.No/Date:0810138574 31.08.2016	
	Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 05.11.2012 the following Adhoc Norms are approved.			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin. (Resin Content 60+/-2%) (F-4035)	1 kg	1. Distilled Fatty Acid	0.164 kg
			2. Pentaerithritol	0.122 kg
			3. Phthalic Anhydride	0.187 kg
			4. Benzoic Acid	0.086 kg



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		5. Xylene	0.420 kg
RA may take consequential action as per Policy / Procedures.			

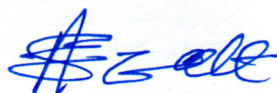
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Case No.:49/15/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00442/AM17/	RLA File :03/94/040/00461/AM17/	Lic.No/Date:0310807538 01.09.2016	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Compound – Thermoset	300 MT	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770	189 MT
		2. Carbon Black	105 MT
		3. Antioxidant	6 MT
		4. Perkadox 14S/FL	6 MT
		5. Octagon Jumbo Sleeves/ BOX	558 Boxes
RA may take consequential action as per Policy / Procedures.			

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Case No.:36/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																				
HQ File :01/87/050/00429/AM17/	RLA File :08/24/040/00219/AM17/	Lic.No/Date:0810138601 02.09.2016																					
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Alkyd Resin-S-5060 (80+/-2% Resin Content)</td><td rowspan="5">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.4460 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.238 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Glycerine</td><td>0.114 kg</td></tr><tr><td>5. Mineral Turpentine Oil</td><td>0.21 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg	2. Phthalic Anhydride	0.238 kg	3. Pentaerithritol	0.0770 kg	4. Glycerine	0.114 kg	5. Mineral Turpentine Oil	0.21 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg																				
		2. Phthalic Anhydride	0.238 kg																				
		3. Pentaerithritol	0.0770 kg																				
		4. Glycerine	0.114 kg																				
		5. Mineral Turpentine Oil	0.21 kg																				
RA may take consequential action as per Policy / Procedures.																							

Case No.:51/15/87-ALC1/2016	Party Name: CREATIVE STYLO PACKS PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
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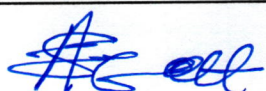
HQ File :01/87/050/00444/AM17/	RLA File :03/94/040/00485/AM17/	Lic.No/Date:0310807568 02.09.2016	
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Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
MULTILAYER PLASTIC TUBES	50000.000 Kg	1. LDPE/LLDPE (FILM GRADE)	33359.4 kg
		2. POLYPROPYLENE GRANULES	14355.5 kg
		3. LABEL	Net to Net
		4. HDPE GRANULES {FOR SHOULDER OF THE TUBE}	4785.2 kg
RA may take consequential action as per Policy / Procedures.			

145	Case No.:37/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00430/AM17/	RLA File :08/24/040/00230/AM17/	Lic.No/Date:0810138616 06.09.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

146	Case No.:58/15/87-ALC1/2016	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00451/AM17/	RLA File :03/94/040/00505/AM17/	Lic.No/Date:0310807622 06.09.2016	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
EXPORT ITEM				QTY
1. PVC Pipe, PVC Quick Fix Pipe, PVC Well Casing Pipe, PVC Screen Pipe, PVC Sure-Loc Pipe, PVC Thread-Loc Plus Pipe, PVC Plumbing Pipe, PVC SWR Pipes, PVC Drainage Pipe, PVC SKT Pipe, PVC RRJ Pipe				3056 MT
2. PVC Fittings				285 MT
IMPORT ITEM				QTY
1. PVC Resin				2711.26 MT
2. Master Batch of following ingredients: PVC Stabilizer				61.12 MT
3. Lubricant (Wax) (Sasolwax)				32.31 MT
4. Flow Promoter (Kane Ace PA-30)				114.33 MT
5. Impact Modified (Kane Ace FM-50)				114.33 MT
6. Filler (Calcium Corbonate)				114.33 MT
7. Titanium Dioxide				61.12 MT
8. PVC Resin				276.19 MT
9. Master Batch of following ingredients: TIN Stabilizer				5.70 MT
10. Flow Promoter (Kane Ace PA-30)				5.52 MT
11. Calcium Stearate				4.42 MT



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12. Lubricant (Wax) (Sasolwax)	0.83 MT
13. Titanium Dioxide	0.900 MT
14. Colour Master Batch	0.160 MT
15. Filler (Calcium Carbonate)	5.52 MT
RA may take consequential action as per Policy / Procedures.	

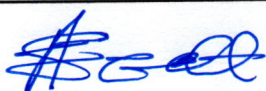
147	Case No.: 1/15/87-ALC1/2016	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00394/AM17/	RLA File : 02/24/040/00082/AM17/	Lic.No/Date: 0210206973 08.09.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

148	Case No.: 2/15/87-ALC1/2016	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00395/AM17/	RLA File : 02/24/040/00110/AM17/	Lic.No/Date: 0210206974 08.09.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

149	Case No.: 40/14/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00373/AM17/	RLA File : 08/24/040/00208/AM17/	Lic.No/Date: 0810138629 09.09.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

150	Case No.: 11/15/87-ALC1/2016	Party Name: RELIANT PACKAGING FILMS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00404/AM17/	RLA File : 05/24/040/00147/AM17/	Lic.No/Date: 0510399708 15.09.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

151	Case No.: 12/15/87-ALC1/2016	Party Name: RELIANT PACKAGING FILMS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File : 01/87/050/00405/AM17/	RLA File : 05/24/040/00148/AM17/	Lic.No/Date: 0510399709 15.09.2016	
Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				



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EXPORT ITEM	QTY	IMPORT ITEM	QTY
SOFT BLISTER FILM FILM	40000 Kg	1. PP-COPOLYMER (FILM GRADE) GRANULE	12600 kg
		2. LDPE (FILM GRADE) GRANULE	25200 kg
		3. LLDPE (FILM GRADE) GRANULE	4200 kg
RA may take consequential action as per Policy / Procedures.			

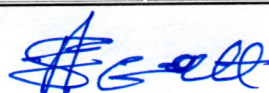
152

Case No.:61/15/87-ALC1/2016	Party Name: CREATIVE STYLO PACKS PVT LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00454/AM17/	RLA File :03/94/040/00529/AM17/	Lic.No/Date:0310807795 15.09.2016		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	MULTILAYER PLASTIC TUBES	30000 Kg	1. LDPE/LLDPE (FILM GRADE)	20015.6 kg
			2. POLYPROPYLENE GRANULES	8613.3 kg
			3. LABEL	Net to Net
			4. HDPE GRANULES {FOR SHOULDER OF THE TUBE}	2871.1 kg
RA may take consequential action as per Policy / Procedures.				

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Case No.:38/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00431/AM17/	RLA File :08/24/040/00239/AM17/	Lic.No/Date:0810138684 16.09.2016		
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.				
153	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin C 1032 (Resin content 60 +/-2%)	1 kg	1. Distilled Fatty Acid	0.165 kg
			2. Phthalic Anhydride	0.273 kg
			3. Glycerine	0.185 kg
			4. Toluene	0.42 kg
RA may take consequential action as per Policy / Procedures.				

Case No.:106/15/87- ALC1/2016	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00499/AM17/	RLA File :07/24/040/00170/AM17/	Lic.No/Date:0710110416 16.09.2016	



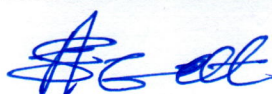
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Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
ONE LOOP BAGS CONSISTING: METALLOCENE LLDPE RESIN 180075 KGS, LDPE RESIN 64313 KGS WHITE MASTER BATCH 5145 KGS, ANTI BLOCK MASTER BATCH 5145 KGS, POLYPHTHALAMIDE (PPA MASTER BATCH) 2573 KGS , PP GRANULES - EXTRUSION GRADE 522431 KGS, U.V. STABILIZER MASTER BATCH 10449 KGS	790131 Kg	1. METALLOCENE LLDPE RESIN	188033 kg
		2. LDPE RESIN	67155.34 kg
		3. WHITE MASTER BATCH	5372.23 kg
		4. ANTI BLOCK MASTER BATCH	5372.23 kg
		5. POLYPHTHALAMIDE (PPA MASTER BATCH)	2686.60 kg
		6. PP GRANULES - EXTRUSION GRADE	550617.19 kg
		7. U.V. STABILIZER MASTER BATCH	10400.95 kg
RA may take consequential action as per Policy / Procedures.			

155	Case No.:68/15/87-ALC1/2016	Party Name: RALLIS INDIA LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00461/AM17/	RLA File :03/95/040/00409/AM17/	Lic.No/Date:0310807887 19.09.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

156	Case No.:15/15/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00408/AM17/	RLA File :05/24/040/00297/AM17/	Lic.No/Date:0510399797 21.09.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

157	Case No.:16/15/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00409/AM17/	RLA File :05/24/040/00302/AM17/	Lic.No/Date:0510399890 23.09.2016	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific export and			



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	import item has not be given.
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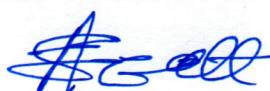
158	Case No.:17/15/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00410/AM17/	RLA File :05/24/040/00303/AM17/	Lic.No/Date:0510399894 23.09.2016	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific export and import item has not be given.			

159

Case No.:16/14/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00349/AM17/	RLA File :03/94/040/00564/AM17/	Lic.No/Date:0310808055 26.09.2016	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2012 dated 04.04.2012, following adhoc norms are approved :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aclar Laminated PVC Film	1 kg	1. Aclar Film (Polychlorotrifluoroethene Film)	0.2629 kg
		2. Adhesive 444A	0.0230 kg
		3. Adhesive CR 7103	0.0020 kg
		4. PVC Resin	0.6496 kg
		5. Plasticizer	0.0431 kg
		6. Pigment	0.0035 kg
		7. PVC Stabilizer	0.0235 kg
		8. PVC Processing Aid	0.0125 kg
		9. Impact Modifier	0.0799 kg
		10. Lubricants	0.0096 kg
RA may take consequential action as per Policy / Procedures.			

160	Case No.:39/15/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00432/AM17/	RLA File :08/24/040/00259/AM17/	Lic.No/Date:0810138819 06.10.2016	
	Decision : The committee considered the case as per agenda and decided to defer the case.			

161	Case No.:65/15/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00458/AM17/	RLA File :03/94/040/00605/AM17/	Lic.No/Date:0310808313 06.10.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			



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162	Case No.:6/15/87-ALC1/2016	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00399/AM17/	RLA File :04/24/040/00119/AM17/	Lic.No/Date:0410162370 13.10.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

163

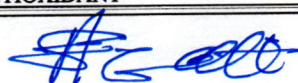
Case No.:10/15/87-ALC1/2016	Party Name: A. M. POLYPLAST PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00403/AM17/	RLA File :05/23/040/00341/AM17/	Lic.No/Date:0510400137 18.10.2016													
Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>MODIFIED DYED POLYPROPYLENE GRANULES (POLYPROPYLENE CONTENT NOT LESS THAN 96%)</td><td>28.000 MT</td><td>VIRGIN UNDYED POLYPROPYLENE GRANULES</td><td>27.000 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	MODIFIED DYED POLYPROPYLENE GRANULES (POLYPROPYLENE CONTENT NOT LESS THAN 96%)	28.000 MT	VIRGIN UNDYED POLYPROPYLENE GRANULES	27.000 MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
MODIFIED DYED POLYPROPYLENE GRANULES (POLYPROPYLENE CONTENT NOT LESS THAN 96%)	28.000 MT	VIRGIN UNDYED POLYPROPYLENE GRANULES	27.000 MT												
RA may take consequential action as per Policy / Procedures															

164	Case No.:1/12/87-ALC1/2016	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00274/AM17/	RLA File :34/24/040/00198/AM17/	Lic.No/Date:3410042602 19.10.2016	
Decision: The Committee considered the case and decided to refer to DIPP.				

165	Case No.:17/14/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590 20.10.2016	
Decision: The Committee considered the case and decided to refer to DIPP.				

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Case No.:8/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00401/AM17/	RLA File :05/23/040/00319/AM17/	Lic.No/Date:0510400171 20.10.2016	
Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE COMPOUND MASTER BATCH	1,00,000 Kg	1. LINEAR LOW DENSITY POLYETHYLENE (LLDPE) GRANULES	97,821.0 kg
		2. DIBUTYL TIN DILAURATE (DBTL)	2139.0 kg
		3. ANTIOXIDANT	2040 kg



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RA may take consequential action as per Policy / Procedures.			

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Case No.:9/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00402/AM17/	RLA File :05/23/040/00320/AM17/	Lic.No/Date:0510400172 20.10.2016	
Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
ELASTOMER COMPOUND	3,00,000 Kg	1. STYRENE BUTADIENE STYRENE	2,44,977 kg
		2. SYNTHETIC RUBBER (GRADE: RB 840) GRADE: RB 840	24,468 kg
		3. STYRENE ETHYLENE BUTADIENE STYRENE	36,555 kg
RA may take consequential action as per Policy / Procedures.			

168	Case No.:69/15/87-ALC1/2016	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00462/AM17/	RLA File :03/95/040/00577/AM17/	Lic.No/Date:0310808617 21.10.2016	
	Decision: The Committee considered the case and decided to refer to DIPP.			

169	Case No.:97/15/87-ALC1/2016	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00490/AM17/	RLA File :02/24/040/00131/AM17/	Lic.No/Date:0210207098 24.10.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

170	Case No.:35/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00428/AM17/	RLA File :08/24/040/00210/AM17/	Lic.No/Date:0810138965 25.10.2016	
	Decision: The Committee consider the case as per agenda and decided to defer the case.			

171	Case No.:40/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
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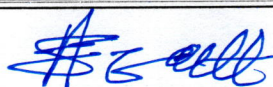
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HQ File :01/87/050/00433/AM17/	RLA File :08/24/040/00274/AM17/	Lic.No/Date:0810138966 25.10.2016	
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 17.04.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.466 kg
		2. Phthalic Anhydride	0.213 kg
		3. Pantaerithritol	0.159 kg
		4. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.152 kg
		5. Toluene	0.058 kg
		6. Glycerine	0.031 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:42/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00435/AM17/	RLA File :08/24/040/00279/AM17/	Lic.No/Date:0810138967 25.10.2016	
Decision :: The Committee considered the case as per agenda and based on Norms Committee meeting No-18/87/ ALC1/2012 dated 01.08.2012 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin F-4035 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.193 kg
		2. Benzoic Acid	0.101 kg
		3. Phthalic Anhydride	0.235 kg
		4. Pentaerithritol	0.144 kg
		5. Toluene	0.315 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 66/15/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00459/AM17/	RLA File :03/94/040/00631/AM17/	Lic.No/Date:0310808723 25.10.2016	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 16/87-ALC1/2016 dated 05.07.2017, following adhoc norms are approved:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin CRAYAMID 125-100/CRAYAMID 140-100 (Brand)	1 kg	1. DIMER ACID	0.628 kg
		2. SOYA FATTY ACID	0.00905 kg
		3. TRIETHYLENE TETRAMINE	0.346 kg



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RA may take consequential action as per Policy / Procedures.			
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174	Case No.:46/15/87-ALC1/2016	Party Name: TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00439/AM17/	RLA File :53/24/040/00019/AM17/	Lic.No/Date:5310019235 27.10.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

175	Case No.:41/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00434/AM17/	RLA File :08/24/040/00275/AM17/	Lic.No/Date:0810138993 28.10.2016	
Decision: The Committee consider the case as per agenda and decided to defer the case.				

176	Case No.:62/15/87-ALC1/2016	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00455/AM17/	RLA File :03/94/040/00532/AM17/	Lic.No/Date:0310808867 28.10.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

177	Case No.:67/15/87-ALC1/2016	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00460/AM17/	RLA File :03/94/040/00653/AM17/	Lic.No/Date:0310808853 28.10.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

178	Case No.:126/2/87-ALC1/2017	Party Name: LG POLYMERS INDIA PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00183/AM18/	RLA File :26/21/040/00010/AM17/	Lic.No/Date:2610012775 31.10.2016	
Decision: The Committee considered the case and decided to refer to DIPP.				

179	Case No.:4/16/87-ALC1/2016	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00531/AM17/	RLA File :03/94/040/00686/AM17/	Lic.No/Date:0310808908 02.11.2016	



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	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.		
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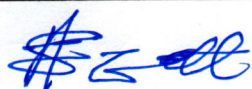
180	Case No.: 35/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00562/AM17/	RLA File :08/24/040/00277/AM17/	Lic.No/Date:0810139002 03.11.2016	
	Decision: The Committee consider the case as per agenda and decided to defer the case			

181	Case No.: 118/15/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00511/AM17/	RLA File :05/24/040/00385/AM17/	Lic.No/Date:0510400363 04.11.2016	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

182	Case No.: 119/15/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00512/AM17/	RLA File :05/24/040/00386/AM17/	Lic.No/Date:0510400364 04.11.2016	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

183	Case No.: 100/15/87-ALC1/2016	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00493/AM17/	RLA File :02/24/040/00153/AM17/	Lic.No/Date:0210207125 08.11.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

184	Case No.: 134/15/87-ALC1/2016	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00527/AM17/	RLA File :34/24/040/00221/AM17/	Lic.No/Date:3410042657	


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		10.11.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

185	Case No.:61/16/87-ALC1/2016	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00588/AM17/	RLA File :34/24/040/00226/AM17/	Lic.No/Date:3410042681 22.11.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

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Case No.:33/16/87-ALC1/2016	Party Name: GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00560/AM17/	RLA File :08/24/040/00144/AM17/	Lic.No/Date:0810139052 23.11.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LAMINATED PLASTIC SHEETING. NET EYELETS 1500000 SETS	1,00,000 kg	1. HDPE GRANULES	51,304.7 kg
		2. LDPE GRANULES	51,304.7 kg
		3. TITANIUM DIOXIDE	1,802.2 kg
		4. COLOUR MASTERBATCH	294.3 kg
		5. U.V. STABILIZER	294.3 kg
		6. ALUMINIUM EYELET	Net to Net

RA may take consequential action as per Policy / Procedures.

187	Case No.:34/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00561/AM17/	RLA File :08/24/040/00270/AM17/	Lic.No/Date:0810139053 23.11.2016	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.				



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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.238 kg
		3. Pentaerithritol	0.0770 kg
		4. Glycerine	0.114 kg
		5. Mineral Turpentine Oil	0.210 kg
RA may take consequential action as per Policy / Procedures.			

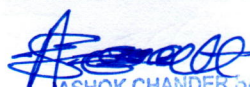
188

Case No.:108/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00501/AM17/	RLA File :05/23/040/00388/AM17/	Lic.No/Date:0510400492 25.11.2016		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC COMPOUND (COMPACT GRADE)	6,00,000 Kg	1. PVC RESINS	3,45,000 kg
			2. PHTHALATE PLASTICIZERS	2,30,400 kg
			3. CALCIUM CARBONATE	30,000 kg
			4. PVC STABILIZER	600 kg
RA may take consequential action as per Policy / Procedures.				

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Case No.:109/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00502/AM17/	RLA File :05/23/040/00389/AM17/	Lic.No/Date:0510400493 25.11.2016		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC COMPOUND (COMPACT GRADE)	6,00,000 Kg	1. PVC RESINS	3,45,000 kg
			2. PHTHALATE PLASTICIZERS	2,30,400 kg
			3. CALCIUM CARBONATE	30,000 kg
			4. PVC STABILIZER	600 kg
RA may take consequential action as per Policy / Procedures.				

Case No.:110/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00503/AM17/	RLA File :05/23/040/00390/AM17/	Lic.No/Date:0510400494 25.11.2016	


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Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND (COMPACT GRADE)	600000 Kg	1. PVC RESINS	345000 kg
		2. PHTHALATE PLASTICIZERS	230400 kg
		3. CALCIUM CARBONATE	30000 kg
		4. PVC STABILIZER	600 kg

RA may take consequential action as per Policy / Procedures.

Case No.: 5/16/87-ALC1/2016	Party Name: CREATIVE STYLO PACKS PVT LTD	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00532/AM17/	RLA File :03/94/040/00711/AM17/	Lic.No/Date: 0310809338 28.11.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
MULTILAYER PLASTIC TUBES	10,000 Kg	1. LDPE/LLDPE (FILM GRADE)	6671.9 kg
		2. POLYPROPYLENE GRANULES	2871.1 kg
		3. LABEL	Net to Net
		4. HDPE GRANULES (FOR SHOULDER OF THE TUBE)	957.0 kg

RA may take consequential action as per Policy / Procedures.

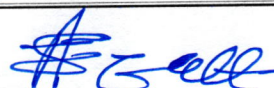
Case No.: 90/15/87-ALC1/2016	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00483/AM17/	RLA File :24/24/040/00022/AM17/	Lic.No/Date: 2410042089 29.11.2016	

Decision: The Committee considered the case as per agenda and decided to refer the matter to Policy-2 Section.

Case No.: 122/15/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00515/AM17/	RLA File :05/24/040/00407/AM17/	Lic.No/Date: 0510400511 29.11.2016	

Decision: The Committee considered the case and decided to refer to DIPP.

Case No.: 112/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00505/AM17/	RLA File :05/23/040/00400/AM17/	Lic.No/Date: 0510400546 30.11.2016	



Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND (FOAM GRADE)	5,00,000 Kg	1. PVC RESINS	2,77,500 kg
		2. PHTHALATE PLASTICIZERS	1,92,000 kg
		3. CALCIUM CARBONATE	35,000 kg
		4. PVC STABILIZER	500 kg

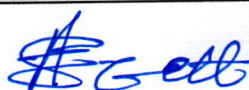
RA may take consequential action as per Policy / Procedures.

195	Case No.:123/15/87-ALC1/2016	Party Name: SWASTIK POLYMERS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00516/AM17/	RLA File :05/24/040/00433/AM17/	Lic.No/Date:0510400578 01.12.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

196	Case No.:62/16/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00589/AM17/	RLA File :56/24/040/00031/AM17/	Lic.No/Date:5610005034 01.12.2016	
	Decision: The Committee considered the case and decided to refer to DIPP.			

197	Case No.:120/15/87-ALC1/2016	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00513/AM17/	RLA File :05/24/040/00402/AM17/	Lic.No/Date:0510400650 07.12.2016	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

198	Case No.:121/15/87-ALC1/2016	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00514/AM17/	RLA File :05/24/040/00403/AM17/	Lic.No/Date:0510400651	



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		07.12.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

199	Case No.: 2/16/87-ALC1/2016	Party Name: HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00529/AM17/	RLA File :03/94/040/00219/AM17/	Lic.No/Date:0310809641 07.12.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

200	Case No.: 125/15/87-ALC1/2016	Party Name: SWASTIK POLYMERS	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00518/AM17/	RLA File :05/24/040/00444/AM17/	Lic.No/Date:0510400671 08.12.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

201	Case No.: 126/15/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00519/AM17/	RLA File :05/24/040/00448/AM17/	Lic.No/Date:0510400674 08.12.2016	
Decision: The Committee considered the case and decided to refer to DIPP.				

202	Case No.: 60/14/87-ALC1/2016	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00393/AM17/	RLA File :52/24/040/00057/AM17/	Lic.No/Date:5210042101 14.12.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

203	Case No.: 124/15/87-ALC1/2016	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
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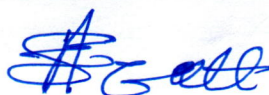
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HQ File :01/87/050/00517/AM17/	RLA File :05/24/040/00434/AM17/	Lic.No/Date:0510400807 15.12.2016	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 2/87-ALC1/2017 held on 09.08.2017 and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg
		2. Plasticizer (DOP/DOA/DINP)	0.18335 kg
		3. Titanium Dioxide	0.0550 kg
		4. Stabilizer	0.0458 kg
		5. Lubricant	0.00458 kg
		6. Optical Brightening Agent	0.001 kg
		7. Polyester Yarn	0.178 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:113/15/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00506/AM17/	RLA File :05/23/040/00427/AM17/	Lic.No/Date:0510400824 16.12.2016													
Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">THERMOPLASTIC RUBBER (TPR) COMPOUND</td><td rowspan="3">5,00,000 Kg</td><td>1. STYRENE BUTADIENE STYRENE</td><td>407921.6 kg</td></tr><tr><td>2. SYNTHETIC RUBBER (GRADE: RB 840) GRADE: RB 840</td><td>40792.2 kg</td></tr><tr><td>3. STYRENE ETHYLENE BUTADIENE STYRENE</td><td>61286.3 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	THERMOPLASTIC RUBBER (TPR) COMPOUND	5,00,000 Kg	1. STYRENE BUTADIENE STYRENE	407921.6 kg	2. SYNTHETIC RUBBER (GRADE: RB 840) GRADE: RB 840	40792.2 kg	3. STYRENE ETHYLENE BUTADIENE STYRENE	61286.3 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
THERMOPLASTIC RUBBER (TPR) COMPOUND	5,00,000 Kg	1. STYRENE BUTADIENE STYRENE	407921.6 kg												
		2. SYNTHETIC RUBBER (GRADE: RB 840) GRADE: RB 840	40792.2 kg												
		3. STYRENE ETHYLENE BUTADIENE STYRENE	61286.3 kg												
RA may take consequential action as per Policy / Procedures.															

Case No.: 82/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00475/AM17/	RLA File :08/24/040/00329/AM17/	Lic.No/Date:0810139325 19.12.2016	
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.238 kg
		3. Pantaerithritol	0.0770 kg
		4. Glycerine	0.1140 kg



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		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.210 kg
	RA may take consequential action as per Policy / Procedures.		

206	Case No.:84/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00477/AM17/	RLA File :08/24/040/00334/AM17/	Lic.No/Date:0810139334 19.12.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

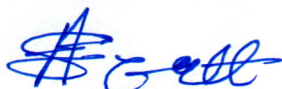
207	Case No.:87/15/87-ALC1/2016	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00480/AM17/	RLA File :08/24/040/00375/AM17/	Lic.No/Date:0810139330 19.12.2016	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	ARTICALS MADE FROM PTFE [BUSHES, GASKETS, RINGS, ROD, SHEET, MACHINED]	34550 kg	PTFE RESIN / POWDER	36277.5 kg
	RA may take consequential action as per Policy / Procedures.			

208	Case No.:9/1/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00009/AM18/	RLA File :03/94/040/00268/AM17/	Lic.No/Date:0310809933 19.12.2016	
	Decision: The Committee considered the case and decided to refer to DIPP.			

209	Case No.:10/1/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00010/AM18/	RLA File :03/94/040/00269/AM17/	Lic.No/Date:0310809932 19.12.2016	
	Decision: The Committee considered the case and decided to refer to DIPP.			

210	Case No.:37/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00037/AM18/	RLA File :08/24/040/00335/AM17/	Lic.No/Date:0810139333 19.12.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

211	Case No.:12/1/87-ALC1/2017	Party Name: GOLDEN CASHEW	Meet No/Date:9/87-	Status:
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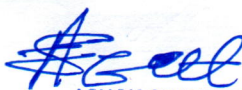
	PRODUCTS PRIVATE LIMITED,	ALC1/2017 31.01.2018	Deferred
HQ File :01/87/050/00012/AM18/	RLA File :03/94/040/00831/AM17/	Lic.No/Date:0310809962 20.12.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

212	Case No.: 92/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00485/AM17/	RLA File :31/83/040/00194/AM16/	Lic.No/Date:3110066494 21.12.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

213	Case No.: 93/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00486/AM17/	RLA File :31/83/040/00196/AM16/	Lic.No/Date:3110066495 21.12.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

214	Case No.: 18/16/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00545/AM17/	RLA File :03/94/040/00869/AM17/	Lic.No/Date:0310810103 23.12.2016	
Decision: The Committee considered the case and decided to refer to DIPP.				

215	Case No.: 95/15/87-ALC1/2016	Party Name: DSM INDIA PVT.	Meet No/Date:9/87-	Status:
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	LTD	ALC1/2017 31.01.2018	Deferred
HQ File :01/87/050/00488/AM17/	RLA File :31/83/040/00074/AM17/	Lic.No/Date:3110066510 26.12.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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Case No.: 83/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00476/AM17/	RLA File :08/24/040/00330/AM17/	Lic.No/Date:0810139384 27.12.2016																	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Alkyd Resin TO-1300 (Resin Content 60+/-2%)</td><td rowspan="3">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.185 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.273 kg</td></tr><tr><td>3. Toluene</td><td>0.42 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin TO-1300 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.185 kg	2. Phthalic Anhydride	0.273 kg	3. Toluene	0.42 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Alkyd Resin TO-1300 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.185 kg																
		2. Phthalic Anhydride	0.273 kg																
		3. Toluene	0.42 kg																
RA may take consequential action as per Policy / Procedures.																			

217	Case No.: 85/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00478/AM17/	RLA File :08/24/040/00368/AM17/	Lic.No/Date:0810139386 27.12.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

218	Case No.: 86/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00479/AM17/	RLA File :08/24/040/00369/AM17/	Lic.No/Date:0810139387 27.12.2016	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

219	Case No.: 91/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00484/AM17/	RLA File :31/83/040/00168/AM16/	Lic.No/Date:3110066517 27.12.2016	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

220	Case No.: 26/16/87-ALC1/2016	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017	Status: Deferred
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		31.01.2018	
HQ File :01/87/050/00553/AM17/	RLA File :03/95/040/00765/AM17/	Lic.No/Date:0310810195 29.12.2016	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

221	Case No.:27/16/87-ALC1/2016	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00554/AM17/	RLA File :03/95/040/00766/AM17/	Lic.No/Date:0310810194 29.12.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

222	Case No.:54/16/87-ALC1/2016	Party Name: ASTRA CORPORATION	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00581/AM17/	RLA File :22/24/040/00064/AM16/	Lic.No/Date:2210015623 29.12.2016	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to Policy-2 Section.			

223	Case No.:55/16/87-ALC1/2016	Party Name: ASTRA CORPORATION	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00582/AM17/	RLA File :22/24/040/00065/AM16/	Lic.No/Date:2210015624 29.12.2016	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to Policy-2 Section.			

224	Case No.:25/16/87-ALC1/2016	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00552/AM17/	RLA File :03/95/040/00683/AM17/	Lic.No/Date:0310810204 30.12.2016	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

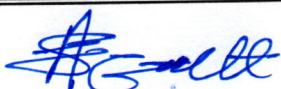
225	Case No.:73/15/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00466/AM17/	RLA File :05/24/040/00491/AM17/	Lic.No/Date:0510401071 04.01.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.				

226	Case No.:74/15/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00467/AM17/	RLA File :05/24/040/00490/AM17/	Lic.No/Date:0510401070 04.01.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.				

227	Case No.:94/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00487/AM17/	RLA File :31/83/040/00067/AM17/	Lic.No/Date:3110066534 04.01.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

228	Case No.:129/15/87-ALC1/2016	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00522/AM17/	RLA File :05/24/040/00495/AM17/	Lic.No/Date:0510401072 04.01.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

229	Case No.:52/16/87-ALC1/2016	Party Name: ESTEEM	Meet No/Date:9/87-	Status:
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		INDUSTRIES PRIVATE LIMITED	ALC1/2017 31.01.2018	Deferred
	HQ File :01/87/050/00579/AM17/	RLA File :17/24/040/00165/AM17/	Lic.No/Date:1710006529 04.01.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

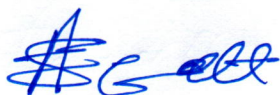
230	Case No.:116/15/87-ALC1/2016	Party Name: A. M. POLYPLAST PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00509/AM17/	RLA File :05/23/040/00470/AM17/	Lic.No/Date:0510401157 05.01.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

231	Case No.:7/16/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00534/AM17/	RLA File :03/94/040/00917/AM17/	Lic.No/Date:0310810421 10.01.2017	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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Case No.:72/15/87-ALC1/2016	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00465/AM17/	RLA File :52/24/040/00062/AM17/	Lic.No/Date:5210042131 11.01.2017													
Decision : The Committee considered the case as per agenda and after taking clue from SION-H-213, committee decided to approve Adhoc Norms as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">POLYESTER METALLIZED FILM ALUMINIUM COATED FILM</td><td rowspan="3">500000 kg</td><td>1. PET CHIPS</td><td>1.15 kg</td></tr><tr><td>2. ALUMINIUM WIRE 99.99%</td><td>0.0246 kg</td></tr><tr><td>3. INDUCTION/EVAPORATION BOAT</td><td>0.007 No</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	POLYESTER METALLIZED FILM ALUMINIUM COATED FILM	500000 kg	1. PET CHIPS	1.15 kg	2. ALUMINIUM WIRE 99.99%	0.0246 kg	3. INDUCTION/EVAPORATION BOAT	0.007 No
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
POLYESTER METALLIZED FILM ALUMINIUM COATED FILM	500000 kg	1. PET CHIPS	1.15 kg												
		2. ALUMINIUM WIRE 99.99%	0.0246 kg												
		3. INDUCTION/EVAPORATION BOAT	0.007 No												
RA may take consequential action as per Policy / Procedures.															

233	Case No.:88/15/87-ALC1/2016	Party Name: MACRO	Meet No/Date:9/87-	Status:
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	POLYMERS P. LTD.	ALC1/2017 31.01.2018	Approved
HQ File :01/87/050/00481/AM17/	RLA File :08/24/040/00421/AM17/	Lic.No/Date:0810139528 11.01.2017	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin CA-3045 (60± /-2% Resin Content)	1 kg	1. Phthalic Anhydride	0.215 kg
		2. Glycerine	0.120 kg
		3. Benzoic Acid	0.045 kg
		4. xylene	0.420 kg
RA may take consequential action as per Policy / Procedures.			

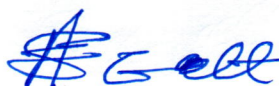
234	Case No.:89/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00482/AM17/	RLA File :08/24/040/00427/AM17/	Lic.No/Date:0810139516 11.01.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				

235	Case No.:128/15/87-ALC1/2016	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00521/AM17/	RLA File :05/24/040/00494/AM17/	Lic.No/Date:0510401251 11.01.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.				

236	Case No.:38/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00565/AM17/	RLA File :08/24/040/00418/AM17/	Lic.No/Date:0810139526 11.01.2017	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

237	Case No.:39/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00566/AM17/	RLA File :08/24/040/00419/AM17/	Lic.No/Date:0810139527 11.01.2017	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

238	Case No.:23/1/87-ALC1/2017	Party Name: KHANNA	Meet No/Date:9/87-	Status:
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	POLYRIB(P)LTD.,	ALC1/2017 31.01.2018	Deferred
HQ File :01/87/050/00023/AM18/	RLA File :06/24/040/00035/AM17/	Lic.No/Date:0610038534 17.01.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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Case No.:75/15/87-ALC1/2016	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00468/AM17/	RLA File :52/24/040/00068/AM17/	Lic.No/Date:5210042143 18.01.2017		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
	EXPORT ITEM ALUMINIUM METALLIZED CAST POLYPROPYLENE FILM/METALLIZED CAST POLYPROPYLENE FILM.	QTY 1,00,000 Kg	IMPORT ITEM 1. POLYPROPYLENE RESIN/GRANULES (Clyrell-RC213 M/Clyrell-RC6049)	QTY 102818.1 kg
			2. PP BASED ANTI BLOCK/MET BLOCK COMPOUND/AGENT	2181.9 kg
			3. ALLUMINIUM WIRE	1040 kg
			4. INDUCTION/EVAPORATION BOATS	370 No
		RA may take consequential action as per Policy / Procedures.		

Case No.: 121/2/87-ALC1/2017	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00178/AM18/	RLA File :09/24/040/00456/AM17/	Lic.No/Date:0910064603 20.01.2017	
Decision: The Committee considered the case as per agenda and decided to defer the case.			

Case No.: 44/16/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00571/AM17/	RLA File :31/83/040/00142/AM17/	Lic.No/Date:3110066564 27.01.2017	
Decision: The Committee considered the case and decided to refer to DIPP.			


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242	Case No.:59/2/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00116/AM18/	RLA File :03/94/040/00952/AM17/	Lic.No/Date:0310810797 27.01.2017	
Decision: The Committee considered the case and decided to refer to DIPP.				

243	Case No.:140/2/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00197/AM18/	RLA File :56/24/040/00040/AM17/	Lic.No/Date:5610005070 30.01.2017	
Decision: The Committee considered the case and decided to refer to DIPP.				

244	Case No.:53/16/87-ALC1/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00580/AM17/	RLA File :17/24/040/00186/AM17/	Lic.No/Date:1710006562 31.01.2017	
Decision: The Committee considered the case and decided to refer to DIPP.				

245	Case No.:42/16/87-ALC1/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00569/AM17/	RLA File :06/24/040/00040/AM17/	Lic.No/Date:0610038550 02.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

246	Case No.:47/16/87-ALC1/2016	Party Name: TECHNO WAXCHEM PVT.LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00574/AM17/	RLA File :02/24/040/00210/AM17/	Lic.No/Date:0210207300 02.02.2017	
Decision: The Committee considered the case and decided to refer to DIPP.				

247	Case No.:48/1/87-ALC1/2017	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00048/AM18/	RLA File :17/24/040/00188/AM17/	Lic.No/Date:1710006564 02.02.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				



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	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		
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	Case No.:31/1/87-ALC1/2017	Party Name: PEERLESS CASHEW CHEMICALS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
248	HQ File :01/87/050/00031/AM18/	RLA File :33/24/040/00010/AM17/	Lic.No/Date:3310030368 03.02.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

	Case No.:51/16/87-ALC1/2016	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00578/AM17/	RLA File :10/24/040/00105/AM17/	Lic.No/Date:1010059703 06.02.2017	
249	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Calculation Sheet.			

	Case No.:37/16/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
250	HQ File :01/87/050/00564/AM17/	RLA File :08/24/040/00415/AM17/	Lic.No/Date:0810139671 07.02.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

	Case No.:38/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
251	HQ File :01/87/050/00038/AM18/	RLA File :08/24/040/00411/AM17/	Lic.No/Date:0810139670 07.02.2017	
	Decision: A D/L was issued to authorisation holder. Reply still awaited from the authorisation holder.			



252	Case No.:39/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00039/AM18/	RLA File :08/24/040/00412/AM17/	Lic.No/Date:0810139672 07.02.2017	
Decision: A D/L was issued to authorisation holder. Reply still awaited from the authorisation holder.				

253	Case No.:56/16/87-ALC1/2016	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00583/AM17/	RLA File :24/24/040/00030/AM17/	Lic.No/Date:2410042143 08.02.2017	
Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.				

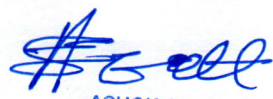
254	Case No.:36/1/87-ALC1/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00036/AM18/	RLA File :08/24/040/00294/AM17/	Lic.No/Date:0810139681 08.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

255	Case No.:74/2/87-ALC1/2017	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00131/AM18/	RLA File :03/95/040/00862/AM17/	Lic.No/Date:0310811030 08.02.2017	
Decision: The Committee considered the case and decided to refer to DIPP.				

256	Case No.:50/1/87-ALC1/2017	Party Name:SNR RECLAMATIONS PVT.LTD;	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00050/AM18/	RLA File :30/24/040/00038/AM17/	Lic.No/Date:3010103946 09.02.2017	
Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.				

257	Case No.:54/2/87-ALC1/2017	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00111/AM18/	RLA File :03/94/040/00886/AM17/	Lic.No/Date:0310811120 10.02.2017	
Decision: The Committee considered the case and decided to refer to DIPP.				

258	Case No.:122/2/87-ALC1/2017	Party Name:PORUS	Meet No/Date:9/87-	Status:
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		LABORATORIES PVT LTD	ALC1/2017 31.01.2018	Deferred
	HQ File :01/87/050/00179/AM18/	RLA File :09/24/040/00592/AM17/	Lic.No/Date:0910064678 10.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

259	Case No.:41/16/87-ALC1/2016	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00568/AM17/	RLA File :05/24/040/00549/AM17/	Lic.No/Date:0510401609 13.02.2017	
Decision : The Committee considered the case and decided to refer the reply of the firm to DIPP				

260	Case No.:72/2/87-ALC1/2017	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00129/AM18/	RLA File :03/95/040/00788/AM17/	Lic.No/Date:0310811234 15.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

261	Case No.:26/1/87-ALC1/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00026/AM18/	RLA File :10/24/040/00114/AM17/	Lic.No/Date:1010059729 21.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

262	Case No.:27/1/87-ALC1/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00027/AM18/	RLA File :10/24/040/00115/AM17/	Lic.No/Date:1010059728 21.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

263	Case No.:52/1/87-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00052/AM18/	RLA File :03/95/040/00903/AM17/	Lic.No/Date:0310811339 21.02.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				


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264	Case No.: 56/2/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00113/AM18/	RLA File :03/94/040/00910/AM17/	Lic.No/Date:0310811358 22.02.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

265	Case No.: 63/2/87-ALC1/2017	Party Name: GEEP INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00120/AM18/	RLA File :03/94/040/01060/AM17/	Lic.No/Date:0310811386 22.02.2017	
	Decision : The Committee considered the case as per agenda and decided to call for specific import items used in manufacturing export item.			

266	Case No.: 1/16/87-ALC1/2016	Party Name: WISEN INDUSTRIES LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00528/AM17/	RLA File :03/95/040/00222/AM17/	Lic.No/Date:0310811458 27.02.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			


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Case No.: 53/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00110/AM18/	RLA File :03/94/040/00878/AM17/	Lic.No/Date: 0310811460 27.02.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semi Conducting Compound – Thermoset	300 MT	1. Ethylene Butyl Acrylate (EBA) Copolymer Grade : Lotryl 17 BA 07 N, Lucalen A2700 M, EBA PA 1770	189 MT
		2. Carbon Black	105 MT
		3. Antioxidant	6 MT
		4. Perkadox 14S/FL	6 MT
		5. Octagon Jumbo Sleeves/ BOX	As per packing policy
RA may take consequential action as per Policy / Procedures.			

268	Case No.: 70/2/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00127/AM18/	RLA File :03/95/040/00044/AM17/	Lic.No/Date: 0310811461 27.02.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

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Case No.: 143/2/87-ALC1/2017	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Approved														
HQ File :01/87/050/00200/AM18/	RLA File :24/24/040/00019/AM17/	Lic.No/Date: 2410042151 27.02.2017															
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">EVA PLACEMAT (Embossed / Plain/Printed/Laminated)</td><td rowspan="2">86.960 MT</td><td>1. EVA Resin</td><td>83.007 MT</td></tr><tr><td>2. Blowing Agent</td><td>8.3007 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EVA PLACEMAT (Embossed / Plain/Printed/Laminated)	86.960 MT	1. EVA Resin	83.007 MT	2. Blowing Agent	8.3007 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
EVA PLACEMAT (Embossed / Plain/Printed/Laminated)	86.960 MT	1. EVA Resin	83.007 MT														
		2. Blowing Agent	8.3007 MT														
RA may take consequential action as per Policy / Procedures.																	

270	Case No.: 6/1/87-ALC1/2017	Party Name: PODDAR MERCANTILE PVT.LTD.,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File	RLA File	Lic.No/Date: 0210207424	


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:01/87/050/00006/AM18/	:02/24/040/00231/AM17/	01.03.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Bags (T Shirt bags/ garbage bags)	1250.000 MT	1. PE granules	1306.280 MT
		HDPE/LLDPE/LDPE granules	
		2. Printing ink	6.204 MT
RA may take consequential action as per Policy / Procedures.			

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Case No.:60/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																						
HQ File :01/87/050/00117/AM18/	RLA File :03/94/040/00988/AM17/	Lic.No/Date:0310811524 01.03.2017																							
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Semiconducting Compound-Thermoplastic</td><td rowspan="4">100 M.T</td><td>1. LDPE Granules</td><td>36.280 M.T</td></tr><tr><td>2. Polyolefin Elastomer</td><td>30.410 M.T</td></tr><tr><td>3. Carbon Black</td><td>33.410 M.T</td></tr><tr><td>4. Antioxidant</td><td>1.900 M.T</td></tr><tr><td colspan="2"></td><td>5. Gusseted Bag</td><td>4100.000 Number</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Semiconducting Compound-Thermoplastic	100 M.T	1. LDPE Granules	36.280 M.T	2. Polyolefin Elastomer	30.410 M.T	3. Carbon Black	33.410 M.T	4. Antioxidant	1.900 M.T			5. Gusseted Bag	4100.000 Number	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Semiconducting Compound-Thermoplastic	100 M.T	1. LDPE Granules	36.280 M.T																						
		2. Polyolefin Elastomer	30.410 M.T																						
		3. Carbon Black	33.410 M.T																						
		4. Antioxidant	1.900 M.T																						
		5. Gusseted Bag	4100.000 Number																						
RA may take consequential action as per Policy / Procedures.																									

272	Case No.: 61/2/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File : 01/87/050/00118/AM18/	RLA File : 03/94/040/01047/AM17/	Lic.No/Date: 0310811517 01.03.2017	
	Decision: The Committee considered the case and decided to approve Adhoc Norms on repeat basis based on the decision of the NC Meeting No. 19/87-ALC1/2014 held on 06.08.2014 and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Additives Powder (Indofil K 600 F)	1 kg	Acrylic Polymer C – 20	0.995 kg
	RA may take consequential action as per Policy / Procedures.			

273	Case No.: 40/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deffered
	HQ File : 01/87/050/00040/AM18/	RLA File : 08/24/040/00423/AM17/	Lic.No/Date: 0810139822 02.03.2017	
	Decision: The committee considered the case as per agenda and decided to defer the matter.			



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Case No.:43/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																						
HQ File :01/87/050/00043/AM18/	RLA File :08/24/040/00459/AM17/	Lic.No/Date:0810139820 02.03.2017																							
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Alkyd Resin S-5060 (Resin Content 80+/-2%)</td><td rowspan="6">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.4460 kg</td></tr><tr><td>2. Glycerine</td><td>0.1140 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.238 kg</td></tr><tr><td>5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)</td><td>0.1790 kg</td></tr><tr><td>6. Toluene</td><td>0.0310 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.4460 kg	2. Glycerine	0.1140 kg	3. Pentaerithritol	0.0770 kg	4. Phthalic Anhydride	0.238 kg	5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.1790 kg	6. Toluene	0.0310 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Alkyd Resin S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.4460 kg																						
		2. Glycerine	0.1140 kg																						
		3. Pentaerithritol	0.0770 kg																						
		4. Phthalic Anhydride	0.238 kg																						
		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.1790 kg																						
		6. Toluene	0.0310 kg																						
RA may take consequential action as per Policy / Procedures.																									

275

Case No.:44/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00044/AM18/	RLA File :08/24/040/00461/AM17/	Lic.No/Date:0810139821 02.03.2017	
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 15.12.2011 the following Adhoc Norms are approved.:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1030 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.319 kg
		3. Glycerine	0.215 kg
		4. Xylene	0.315 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:47/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved								
HQ File :01/87/050/00047/AM18/	RLA File :08/24/040/00482/AM17/	Lic.No/Date:0810139819 02.03.2017									
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Alkyd Resin C-1032 (Resin Content</td><td>1 kg</td><td>1. Distilled Fatty Acid</td><td>0.194 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin C-1032 (Resin Content	1 kg	1. Distilled Fatty Acid	0.194 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Alkyd Resin C-1032 (Resin Content	1 kg	1. Distilled Fatty Acid	0.194 kg								



	60+/-2%)		2. Phthalic Anhydride	0.273 kg
			3. Glycerine	0.179 kg
			4. Toluene	0.42 kg
			RA may take consequential action as per Policy / Procedures.	

277	Case No.:62/2/87-ALC1/2017	Party Name:GALA SHRINK FIT	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00119/AM18/	RLA File :03/94/040/01058/AM17/	Lic.No/Date:0310811632 06.03.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

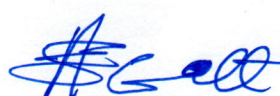
278	Case No.:127/2/87-ALC1/2017	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00184/AM18/	RLA File :30/24/040/00047/AM16/	Lic.No/Date:3010103973 07.03.2017	
	Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.			

279	Case No.:129/2/87-ALC1/2017	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00186/AM18/	RLA File :30/24/040/00035/AM17/	Lic.No/Date:3010103974 07.03.2017	
	Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.			

280	Case No.:68/2/87-ALC1/2017	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00125/AM18/	RLA File :03/95/040/00127/AM16/	Lic.No/Date:0310811717 08.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

281	Case No.:42/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00042/AM18/	RLA File :08/24/040/00442/AM17/	Lic.No/Date:0810139864 10.03.2017	
	Decision: The committee considered the case as per agenda and decided to defer the matter.			

282	Case No.:45/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File	RLA File	Lic.No/Date:0810139863	



:01/87/050/00045/AM18/	:08/24/040/00462/AM17/	10.03.2017	
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Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 LV (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.466 kg
		2. Glycerine	0.031 kg
		3. Pentaerithritol	0.0770 kg
		4. Phthalic Anhydride	0.218 kg
		5. Mineral Turpentine Oil	0.166 kg
		6. Xylene	0.044 kg

RA may take consequential action as per Policy / Procedures.

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Case No.:46/1/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00046/AM18/	RLA File :08/24/040/00465/AM17/	Lic.No/Date:0810139865 10.03.2017																			
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin-S-5030 (70+/-2% Resin Content)</td><td rowspan="4">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.226 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.310 kg</td></tr><tr><td>3. Glycerine</td><td>0.221 kg</td></tr><tr><td>4. Xylene</td><td>0.315 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin-S-5030 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.226 kg	2. Phthalic Anhydride	0.310 kg	3. Glycerine	0.221 kg	4. Xylene	0.315 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin-S-5030 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.226 kg																		
		2. Phthalic Anhydride	0.310 kg																		
		3. Glycerine	0.221 kg																		
		4. Xylene	0.315 kg																		
RA may take consequential action as per Policy / Procedures.																					

Case No.: 63/16/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00590/AM17/	RLA File :03/95/040/00717/AM17/	Lic.No/Date: 0310811804 14.03.2017	
Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

Case No.: 128/2/87-ALC1/2017	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00185/AM18/	RLA File :30/24/040/00011/AM17/	Lic.No/Date: 3010103981 14.03.2017	
Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.			

286	Case No.:59/1/87-ALC1/2017	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00592/AM17/	RLA File :03/95/040/00968/AM17/	Lic.No/Date:0310811936 20.03.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

287	Case No.:5/1/87-ALC1/2017	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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Case No.:6/2/87-ALC1/2017	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved														
HQ File :01/87/050/00063/AM18/	RLA File :03/94/040/00603/AM17/	Lic.No/Date:0310811971 20.03.2017															
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Polyethylene Compound Grade BSC 0477</td><td rowspan="4">50 MT</td><td>1. HDPE Granules</td><td>21.250 MT</td></tr><tr><td>2. LLDPE Granules</td><td>21.250 MT</td></tr><tr><td>3. Ethyl Vinyl Acetate</td><td>6.250 MT</td></tr><tr><td>4. Carbon Black</td><td>1.250 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BSC 0477	50 MT	1. HDPE Granules	21.250 MT	2. LLDPE Granules	21.250 MT	3. Ethyl Vinyl Acetate	6.250 MT	4. Carbon Black	1.250 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Polyethylene Compound Grade BSC 0477	50 MT	1. HDPE Granules	21.250 MT														
		2. LLDPE Granules	21.250 MT														
		3. Ethyl Vinyl Acetate	6.250 MT														
		4. Carbon Black	1.250 MT														
RA may take consequential action as per Policy / Procedures.																	

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Case No.:7/2/87-ALC1/2017	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00064/AM18/	RLA File :03/94/040/00604/AM17/	Lic.No/Date:0310811972 20.03.2017		
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-				
EXPORT ITEM		QTY	IMPORT ITEM	QTY
Polyethylene Compound Grade BS 0366		300 MT	1. HDPE Granules	255 MT
			2. Ethyl Vinyl Acetate	45 MT
			3. Carbon Black	7.5 MT

RA may take consequential action as per Policy / Procedures.				

290

Case No.:8/2/87-ALC1/2017	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00065/AM18/	RLA File :03/94/040/00916/AM17/	Lic.No/Date:0310811977 20.03.2017													
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyethylene Compound Grade BS 0366</td><td rowspan="3">300MT</td><td>1. HDPE Granules</td><td>255 MT</td></tr><tr><td>2. Ethyl Vinyl Acetate</td><td>45 MT</td></tr><tr><td>3. Carbon Black</td><td>7.5 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BS 0366	300MT	1. HDPE Granules	255 MT	2. Ethyl Vinyl Acetate	45 MT	3. Carbon Black	7.5 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Polyethylene Compound Grade BS 0366	300MT	1. HDPE Granules	255 MT												
		2. Ethyl Vinyl Acetate	45 MT												
		3. Carbon Black	7.5 MT												
RA may take consequential action as per Policy / Procedures.															

291	Case No.: 12/2/87-ALC1/2017	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00069/AM18/	RLA File :03/94/040/01084/AM17/	Lic.No/Date: 0310811946 20.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

292	Case No.: 43/2/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00100/AM18/	RLA File :02/24/040/00261/AM17/	Lic.No/Date: 0210207493 23.03.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

293	Case No.: 66/2/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: 9/87-ALC1/2017	Status: Deferred
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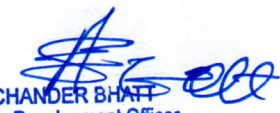
			31.01.2018	
	HQ File :01/87/050/00123/AM18/	RLA File :03/94/040/01152/AM17/	Lic.No/Date:0310812032 23.03.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

	Case No.: 124/2/87-ALC1/2017	Party Name: AUM UDYOG	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
294	HQ File :01/87/050/00181/AM18/	RLA File :22/24/040/00115/AM17/	Lic.No/Date:2210015675 24.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

	Case No.: 137/2/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00194/AM18/	RLA File :34/24/040/00377/AM17/	Lic.No/Date:3410043060 24.03.2017	
295	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

	Case No.: 61/1/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Deferred
296	HQ File :01/87/050/00594/AM17/	RLA File :03/95/040/00559/AM17/	Lic.No/Date:0310812089 25.03.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

	Case No.: 14/2/87-ALC1/2017	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date: 9/87- ALC1/2017 31.01.2018	Status: Approved
297	HQ File :01/87/050/00071/AM18/	RLA File :03/94/040/01146/AM17/	Lic.No/Date:0310812134 27.03.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

	POLY TETRA FLUORO ETHYLENE (PTFE) GLASS FILLED PRODUCTS PTFE GLASS FILLED EXTRUDED RODS 39169090 TUBES 39172990 MOLDED OR SKIVED SHEETS TAPES 39209999 BILLETS 39172990	20000 kg	POLY TETRA FLUORO ETHYLENE (PTFE) GLASS FILLED POWDER RAW MATERIAL	20400 kg
	RA may take consequential action as per Policy / Procedures.			

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Case No.:111/2/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00168/AM18/	RLA File :08/24/040/00518/AM17/	Lic.No/Date:0810139948 27.03.2017																			
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 15.12.2011 the following Adhoc Norms are approved.																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin C-1030 (Resin Content 70+/-2%)</td><td rowspan="4">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.204 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.319 kg</td></tr><tr><td>3. Glycerine</td><td>0.215 kg</td></tr><tr><td>4. Toluene</td><td>0.315 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin C-1030 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg	2. Phthalic Anhydride	0.319 kg	3. Glycerine	0.215 kg	4. Toluene	0.315 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin C-1030 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg																		
		2. Phthalic Anhydride	0.319 kg																		
		3. Glycerine	0.215 kg																		
		4. Toluene	0.315 kg																		
RA may take consequential action as per Policy / Procedures.																					

299	Case No.:99/2/87-ALC1/2017	Party Name:SWASTIK POLYMERS	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00156/AM18/	RLA File :05/24/040/00646/AM17/	Lic.No/Date:0510402080 28.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

300	Case No.:53/1/87-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00053/AM18/	RLA File :03/95/040/00981/AM17/	Lic.No/Date:0310812200 29.03.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

301	Case No.:44/2/87-ALC1/2017	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be			


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

	reminded by post.
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302	Case No.: 57/1/87-ALC1/2017	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00057/AM18/	RLA File :34/24/040/00328/AM17/	Lic.No/Date:3410043084 30.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

303	Case No.: 20/2/87-ALC1/2017	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00077/AM18/	RLA File :03/94/040/01179/AM17/	Lic.No/Date:0310812230 30.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

304	Case No.: 100/2/87-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00157/AM18/	RLA File :05/24/040/00658/AM17/	Lic.No/Date:0510402109 30.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

305

Case No.:17/2/87-ALC1/2017	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved														
HQ File :01/87/050/00074/AM18/	RLA File :03/94/040/01163/AM17/	Lic.No/Date:0310812313 31.03.2017															
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Polyethylene Compound Grade BSC 0477</td><td rowspan="4">50 MT</td><td>1. HDPE Granules</td><td>21.250 MT</td></tr><tr><td>2. LLDPE Granules</td><td>21.250 MT</td></tr><tr><td>3. Ethyl Vinyl Acetate</td><td>6.250 MT</td></tr><tr><td>4. Carbon Black</td><td>1.250 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BSC 0477	50 MT	1. HDPE Granules	21.250 MT	2. LLDPE Granules	21.250 MT	3. Ethyl Vinyl Acetate	6.250 MT	4. Carbon Black	1.250 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Polyethylene Compound Grade BSC 0477	50 MT	1. HDPE Granules	21.250 MT														
		2. LLDPE Granules	21.250 MT														
		3. Ethyl Vinyl Acetate	6.250 MT														
		4. Carbon Black	1.250 MT														
RA may take consequential action as per Policy / Procedures.																	

306	Case No.: 19/2/87-ALC1/2017	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00076/AM18/	RLA File :03/94/040/01178/AM17/	Lic.No/Date:0310812317 31.03.2017	
Decision: The Committee considered the case and decided to refer to DIPP.			

307	Case No.: 101/2/87-ALC1/2017	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00158/AM18/	RLA File :05/24/040/00661/AM17/	Lic.No/Date:0510402111 31.03.2017	
	Decision: The committee considered the case as per agenda and decided to refer the matter to PC-2 Section.			

308	Case No.: 112/2/87-ALC1/2017	Party Name: JAYSHRI PROPACK PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00169/AM18/	RLA File :08/24/040/00523/AM17/	Lic.No/Date:0810139984 31.03.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

309	Case No.: 28/2/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00085/AM18/	RLA File :05/24/040/00660/AM17/	Lic.No/Date:0510402145 03.04.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

310	Case No.: 29/2/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00086/AM18/	RLA File :05/24/040/00662/AM17/	Lic.No/Date:0510402144 03.04.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

311

Case No.:23/2/87-ALC1/2017	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00080/AM18/	RLA File :03/95/040/00124/AM17/	Lic.No/Date:0310812351 04.04.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PE CLING FILM</td><td rowspan="3">200000 kg</td><td>1. LLDPE GRANULES</td><td>153300 kg</td></tr><tr><td>2. LDPE GRANULES</td><td>42000 kg</td></tr><tr><td>3. POLYISOBUTYLENE / POLYBUTENE</td><td>14700 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PE CLING FILM	200000 kg	1. LLDPE GRANULES	153300 kg	2. LDPE GRANULES	42000 kg	3. POLYISOBUTYLENE / POLYBUTENE	14700 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PE CLING FILM	200000 kg	1. LLDPE GRANULES	153300 kg												
		2. LDPE GRANULES	42000 kg												
		3. POLYISOBUTYLENE / POLYBUTENE	14700 kg												


 ASHOK CHANDER SHASTRI
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

	RA may take consequential action as per Policy / Procedures.	
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312	Case No.: 11/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00068/AM18/	RLA File : 03/94/040/01073/AM17/	Lic.No/Date: 0310812402 10.04.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

313	Case No.: 13/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00070/AM18/	RLA File : 03/94/040/01111/AM17/	Lic.No/Date: 0310812403 10.04.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

314

Case No.:21/2/87-ALC1/2017	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00078/AM18/	RLA File :03/94/040/00411/AM17/	Lic.No/Date:0310812392 10.04.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Power Cable Grade)	26750 MT	1. PVC Resin	15498.950 MT
		2. Dioctyl Phthalate Plasticizer (DOP)	5243.000 MT
		3. Chlorinated Paraffins Plasticizers	3410.630 MT
RA may take consequential action as per Policy / Procedures.			

315	Case No.: 22/2/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved								
	HQ File :01/87/050/00079/AM18/	RLA File :03/94/040/00555/AM17/	Lic.No/Date: 0310812448 12.04.2017									
	Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-											
	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PVC Compound (Power Cable Grade)</td><td>26750 MT</td><td>1. PVC Resin</td><td>15498.950 MT</td></tr></table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound (Power Cable Grade)	26750 MT	1. PVC Resin	15498.950 MT			
EXPORT ITEM	QTY	IMPORT ITEM	QTY									
PVC Compound (Power Cable Grade)	26750 MT	1. PVC Resin	15498.950 MT									

			2. Dioctyl Phthalate Plasticizer (DOP)	5243.000 MT
			3. Chlorinated Paraffins Plasticizers	3410.630MT
	RA may take consequential action as per Policy / Procedures.			

316	Case No.:36/2/87-ALC1/2017	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00093/AM18/	RLA File :34/24/040/00387/AM17/	Lic.No/Date:3410043108 12.04.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

317

Case No.:102/2/87-ALC1/2017	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00159/AM18/	RLA File :05/24/040/00009/AM18/	Lic.No/Date:0510402222 13.04.2017																			
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7(416)/2017-TSW date24.01.2018, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>1. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HNDL FR LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 1774.182 Kgs. 2. HINGE DAMPER= 3 1126 Nos.)</td><td>31126 Numbers</td><td>1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL</td><td>14736.282 Kgs</td></tr><tr><td>2. Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL FR EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 196.992 Kgs. 2. HINGE DAMPER=3 456 Nos.)</td><td>3456.0 Numbers</td><td>2. HINGE DAMPER</td><td>66049.0 Numbers</td></tr><tr><td>3. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 794.253 Kgs. 2. HINGE DAMPER=1 4008 Nos.)</td><td>14008.0 Numbers</td><td colspan="2" rowspan="2"></td></tr><tr><td>4. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 97.978 Kgs. 2. HINGE DAMPER=1 728 Nos.)</td><td>1728.0 Numbers</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	1. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HNDL FR LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 1774.182 Kgs. 2. HINGE DAMPER= 3 1126 Nos.)	31126 Numbers	1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL	14736.282 Kgs	2. Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL FR EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 196.992 Kgs. 2. HINGE DAMPER=3 456 Nos.)	3456.0 Numbers	2. HINGE DAMPER	66049.0 Numbers	3. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 794.253 Kgs. 2. HINGE DAMPER=1 4008 Nos.)	14008.0 Numbers			4. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 97.978 Kgs. 2. HINGE DAMPER=1 728 Nos.)	1728.0 Numbers
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
1. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HNDL FR LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 1774.182 Kgs. 2. HINGE DAMPER= 3 1126 Nos.)	31126 Numbers	1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL	14736.282 Kgs																		
2. Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL FR EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 196.992 Kgs. 2. HINGE DAMPER=3 456 Nos.)	3456.0 Numbers	2. HINGE DAMPER	66049.0 Numbers																		
3. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 794.253 Kgs. 2. HINGE DAMPER=1 4008 Nos.)	14008.0 Numbers																				
4. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR LH EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL= 97.978 Kgs. 2. HINGE DAMPER=1 728 Nos.)	1728.0 Numbers																				


 ASHOK CHANDER SHASTRI
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

5. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR RH LIGHT LIME (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL =796.521 Kgs. 2. HINGE DAMPER=1 4048 Nos.)	14048.0 Numbers	
6. Fittings for Furniture, Coach work or the like in Others category :ASSY GRAB HNDL RR RH EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 97.978 Kgs. 2. HINGE DAMPER= 1 728 Nos.)	1728.0 Numbers	
7. Fittings for Furniture, Coach work or the like in Others category : ASSY GRAB HNDL FR EBONY BLACK (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL =10276.65 Kgs.)	167100.0 Numbers	
RA may take consequential action as per Policy / Procedures.		

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Case No.:95/2/87-ALC1/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00152/AM18/	RLA File :05/23/040/00627/AM17/	Lic.No/Date:0510402229 17.04.2017																	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="3">EXTRUSION COATED LAMINATION BOPP FILM</td><td rowspan="3">200 MT</td><td>1. Polypropylene Resin</td><td>104.706 MT</td></tr><tr><td>2. PP Base Additive Compound</td><td>3.842 MT</td></tr><tr><td>3. EVA</td><td>91.452 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EXTRUSION COATED LAMINATION BOPP FILM	200 MT	1. Polypropylene Resin	104.706 MT	2. PP Base Additive Compound	3.842 MT	3. EVA	91.452 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
EXTRUSION COATED LAMINATION BOPP FILM	200 MT	1. Polypropylene Resin	104.706 MT																
		2. PP Base Additive Compound	3.842 MT																
		3. EVA	91.452 MT																
RA may take consequential action as per Policy / Procedures.																			

319	Case No.: 96/2/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00153/AM18/	RLA File :05/23/040/00628/AM17/	Lic.No/Date:0510402232 17.04.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

320	Case No.: 97/2/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00154/AM18/	RLA File :05/23/040/00639/AM17/	Lic.No/Date:0510402231 17.04.2017	

Decision: The Committee considered the case and decided to refer to DIPP.

321

Case No.:30/2/87-ALC1/2017	Party Name: SUMI SYSTEMS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																				
HQ File :01/87/050/00087/AM18/	RLA File :05/24/040/00016/AM18/	Lic.No/Date:0510402236 18.04.2017																					
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7(416)/2017-TSW date24.01.2018, the Committee approved following adhoc norms:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>1. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE FRONT WITHOUT HOOK CHARCOAL BLACK</td><td>60000.0 Numbers</td><td>1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL</td><td>92137.500 Kgs</td></tr><tr><td>2. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK CHARCOAL BLACK</td><td>60000.0 Numbers</td><td>2. DAMPER CHARCOAL BLACK C520 E</td><td>120000.0 Numbers</td></tr><tr><td>3. Fittings for Furniture, Coach work or the like in Others category:Front LH/RH Grab Handle- C520</td><td>690000.0 Numbers</td><td>3. BARREL DAMPER - C520</td><td>1380000.0 Numbers</td></tr><tr><td>4. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK MARBLE (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL=87750.000 KGS. (2. DAMPER CHARCOAL BLACK C520 E=120000 NOS. (3. BARREL DAMPER-C520 =1380000 NOS.)</td><td>690000.0 Numbers</td><td colspan="2"></td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	1. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE FRONT WITHOUT HOOK CHARCOAL BLACK	60000.0 Numbers	1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL	92137.500 Kgs	2. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK CHARCOAL BLACK	60000.0 Numbers	2. DAMPER CHARCOAL BLACK C520 E	120000.0 Numbers	3. Fittings for Furniture, Coach work or the like in Others category:Front LH/RH Grab Handle- C520	690000.0 Numbers	3. BARREL DAMPER - C520	1380000.0 Numbers	4. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK MARBLE (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL=87750.000 KGS. (2. DAMPER CHARCOAL BLACK C520 E=120000 NOS. (3. BARREL DAMPER-C520 =1380000 NOS.)	690000.0 Numbers		
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
1. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE FRONT WITHOUT HOOK CHARCOAL BLACK	60000.0 Numbers	1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL	92137.500 Kgs																				
2. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK CHARCOAL BLACK	60000.0 Numbers	2. DAMPER CHARCOAL BLACK C520 E	120000.0 Numbers																				
3. Fittings for Furniture, Coach work or the like in Others category:Front LH/RH Grab Handle- C520	690000.0 Numbers	3. BARREL DAMPER - C520	1380000.0 Numbers																				
4. Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK MARBLE (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL=87750.000 KGS. (2. DAMPER CHARCOAL BLACK C520 E=120000 NOS. (3. BARREL DAMPER-C520 =1380000 NOS.)	690000.0 Numbers																						
RA may take consequential action as per Policy / Procedures.																							

322	Case No.:33/2/87-ALC1/2017	Party Name:PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00090/AM18/	RLA File :07/24/040/00004/AM18/	Lic.No/Date:0710111440 21.04.2017	
	Decision : The Committee considered the case and decided to refer to DIPP.			

323	Case No.:3/2/87-ALC1/2017	Party Name:PARAM POLYMERS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved				
	HQ File :01/87/050/00060/AM18/	RLA File :02/24/040/00226/AM17/	Lic.No/Date:0210207545 24.04.2017					
	Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:							
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXPORT ITEM	QTY	IMPORT ITEM	QTY					


 ASHOK CHANDER
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

CPVC PIPES (FOR HOT AND COLD WATER) AS PER IS 15778/ ASTM-D- 2846 -15MM DIA NOMINAL OUTER DIA (SDR11) 20MM DIA NOMINAL OUTER DIA PIPES. 40MM DIA NOMINAL OUTER DIA PIPES TOTAL 112500 MTRS (THERMOPLASTIC)	31130 kg	1. CHLORINATED POLYVINYLE CHLORIDE (CPVC RESIN)	32265.2 kg
		2. IMPACT MODIFER (PLASTIC GRADE)	1861.1 kg
		3. PVC STABILIZER (PLASTIC GRADE)	80.7 kg
		4. LUBRICANT (INDUSTRIAL GRADE)	86.7 kg
		5. TITANIUM DIOXIDE (RUTILE GRADE)	67.8 Kg
		6. PROCESSING AID (PLASTIC GRADE)	65.373kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:27/2/87-ALC1/2017	Party Name: CLASSIC IMPEX	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00084/AM18/	RLA File :05/23/040/00641/AM17/	Lic.No/Date:0510402349 26.04.2017		
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:				
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Compound	100000.000 kg	1. PVC / PVC RESIN	91211.5 Kg
			2. DI Octyl Pthalate (DOP)	8826.9 Kg
			3. Titanium Dioxide	1961.5 kg
RA may take consequential action as per Policy / Procedures.				

Case No.: 1/1/87-ALC1/2017	Party Name: J K TYRE & INDUSTRIES LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00001/AM18/	RLA File :05/23/040/00560/AM17/	Lic.No/Date: 0510402389 28.04.2017	
Decision: The Committee considered the case and decided to refer to DIPP.			

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Case No.:31/2/87-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00088/AM18/	RLA File :05/24/040/00047/AM18/	Lic.No/Date:0510402400 01.05.2017	
Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
VIKOFLEX- PLUS (PVC COMPOUND)	1000000 kg	1. PVC / PVC RESIN	741818.2 kg
		2. CHLORINATED POLYETHYLENE (CPE)	92727.3 kg
		3. Acrylonitrile -butadiene rubber (NBR)	46363.6 kg
		4. DI Octyl Adipate (DOA) (PVC PLASTICIZER)	92727.3 kg
		5. Methyl Tin Mercaptide (Organotin Stabilizer /	18545.5 Kg

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Ministry of Commerce & Industry
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		Methyltin Stabilizer)	
		6. Titanium Dioxide	27818.2 kg
RA may take consequential action as per Policy / Procedures.			

327	Case No.: 98/2/87-ALC1/2017	Party Name: BAGLA POLIFILMS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00155/AM18/	RLA File :05/23/040/00015/AM18/	Lic.No/Date:0510402421 02.05.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PLASTIC FILM (POLYOLEFIN SHRINK FILM)	200000 kg	1. POLYETHYLENE RESIN	147000 kg
			2. PROPYLENE COPOLYMER	63000 kg
	RA may take consequential action as per Policy / Procedures.			

328	Case No.: 144/2/87-ALC1/2017	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00201/AM18/	RLA File :24/24/040/00002/AM18/	Lic.No/Date:2410042194 03.05.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

329	Case No.: 4/2/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00061/AM18/	RLA File :02/24/040/00019/AM18/	Lic.No/Date:0210207574 04.05.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Melamine Formaldehyde Resin	106.550 MT	Melamine	31.965 MT
	RA may take consequential action as per Policy / Procedures.			

330	Case No.: 2/1/87-ALC1/2017	Party Name: GARWARE POLYESTER LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00002/AM18/	RLA File :03/94/040/00106/AM18/	Lic.No/Date:0310813151 09.05.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

331	Case No.: 134/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00191/AM18/	RLA File :31/83/040/00016/AM18/	Lic.No/Date:3110066730 12.05.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

332	Case No.: 135/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00192/AM18/	RLA File :31/83/040/00017/AM18/	Lic.No/Date:3110066755 22.05.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

333	Case No.: 136/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00193/AM18/	RLA File :31/83/040/00019/AM18/	Lic.No/Date:3110066754 22.05.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

334	Case No.: 87/2/87-ALC1/2017	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00144/AM18/	RLA File :03/95/040/00144/AM18/	Lic.No/Date:0310813556 25.05.2017	
	Decision: The Committee considered the case and decided to refer to DIPP.			

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Case No.:86/2/87-ALC1/2017	Party Name: MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00143/AM18/	RLA File :03/95/040/00127/AM18/	Lic.No/Date:0310813718 01.06.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Geo Membrane Liner Made of MDPE</td><td>300 MT</td><td>MDPE Granules</td><td>315 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Geo Membrane Liner Made of MDPE	300 MT	MDPE Granules	315 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Geo Membrane Liner Made of MDPE	300 MT	MDPE Granules	315 MT												
RA may take consequential action as per Policy / Procedures.															

336	Case No.: 119/2/87-ALC1/2017	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00176/AM18/	RLA File :08/24/040/00062/AM18/	Lic.No/Date:0810140451 07.06.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

Case No.: 110/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00167/AM18/	RLA File :08/24/040/00510/AM17/	Lic.No/Date: 0810140469 12.06.2017	

Decision :The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5050 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.315 kg
		2. Glycerine	0.146 kg
		3. Pentaerithritol	0.039 kg
		4. Phthalic Anhydride	0.273 kg
		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.221kg
		6. Toluene	0.095kg

RA may take consequential action as per Policy / Procedures.

Case No.: 113/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
338 HQ File :01/87/050/00170/AM18/	RLA File :08/24/040/00527/AM17/	Lic.No/Date:0810140471 12.06.2017	
Decision: The Committee considered the case and decided to refer to DIPP.			

Case No.: 114/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
339 HQ File :01/87/050/00171/AM18/	RLA File :08/24/040/00010/AM18/	Lic.No/Date:0810140472 12.06.2017	
Decision: The Committee considered the case and decided to refer to DIPP.			

Case No.: 115/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
340 HQ File :01/87/050/00172/AM18/	RLA File :08/24/040/00011/AM18/	Lic.No/Date:0810140473 12.06.2017	
Decision: The Committee considered the case and decided to refer to DIPP.			


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Case No.:116/2/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00173/AM18/	RLA File :08/24/040/00029/AM18/	Lic.No/Date:0810140475 12.06.2017	
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C 1032 (Resin content 60 +/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.185 kg
		4. Xylene	0.42 kg
RA may take consequential action as per Policy / Procedures.			

342	Case No.:117/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00174/AM18/	RLA File :08/24/040/00036/AM18/	Lic.No/Date:0810140476 12.06.2017	
	Decision: The committee considered the case as per agenda and decided to defer the matter.			

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Case No.:118/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																						
HQ File :01/87/050/00175/AM18/	RLA File :08/24/040/00060/AM18/	Lic.No/Date:0810140477 12.06.2017																							
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Alkyd Resin-S-5060 (80+/-2% Resin Content)</td><td rowspan="6">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.4460 kg</td></tr><tr><td>2. Glycerine</td><td>0.1140 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.2510 kg</td></tr><tr><td>5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)</td><td>0.151 kg</td></tr><tr><td>6. Xylene</td><td>0.059 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg	2. Glycerine	0.1140 kg	3. Pentaerithritol	0.0770 kg	4. Phthalic Anhydride	0.2510 kg	5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg	6. Xylene	0.059 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg																						
		2. Glycerine	0.1140 kg																						
		3. Pentaerithritol	0.0770 kg																						
		4. Phthalic Anhydride	0.2510 kg																						
		5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg																						
		6. Xylene	0.059 kg																						
RA may take consequential action as per Policy / Procedures.																									

344	Case No.:103/2/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00160/AM18/	RLA File :05/24/040/00123/AM18/	Lic.No/Date:0510403114 14.06.2017	

Decision : The Committee considered the case as per agenda and decided to reject the case as export and import items are not specific.

345	Case No.: 125/2/87-ALC1/2017	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00182/AM18/	RLA File :22/24/040/00005/AM18/	Lic.No/Date:2210015723 14.06.2017	
Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.				

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Case No.:109/2/87-ALC1/2017	Party Name: POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00166/AM18/	RLA File :08/24/040/00509/AM17/	Lic.No/Date:0810140492 15.06.2017	
Decision: The Committee considered the case and decided to approve Adhoc Norms on repeat basis based on the decision of the NC Meeting No. 12/87-ALC1/2015 held on 25.06.2015 and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. XLPE Compound	1 Kg	1. Linear Low Density Polyethylene (LLDPE) Granules	1.007 Kg
		2. Silane	0.011Kg
		3. Di Cumyl Peroxide (DCP)	0.001 Kg
2. XLPE Catalyst Compound	1 Kg	1. Linear Low Density Polyethylene (LLDPE) Granules	0.9878 Kg
		2. Dibutyltin Dialurate (DBTL)	0.0216 Kg
RA may take consequential action as per Policy / Procedures.			

347	Case No.: 38/2/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00095/AM18/	RLA File :03/95/040/00011/AM18/	Lic.No/Date:0310814051 19.06.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating				

	yield of chemical reaction with justification.
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348	Case No.: 94/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00151/AM18/	RLA File : 03/95/040/00226/AM18/	Lic.No/Date: 0310814057 19.06.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

349	Case No.: 133/2/87-ALC1/2017	Party Name: G B RUBBER PRODUCTS	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00190/AM18/	RLA File : 31/83/040/00140/AM17/	Lic.No/Date: 3110066787 19.06.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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Case No.:6/4/87-ALC1/2017	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00288/AM18/	RLA File :03/94/040/00165/AM18/	Lic.No/Date:0310814179 21.06.2017	
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/419/2017-TSW date 15.01.2018, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY (Kgs) required for manufacture of 1.0 Kg. of export product
VINYL ACETATE & BUTYL ACRYLATE MONOMER COPOLYMER EMULSION (HAVING SOLIDS 50+/-2%)	300000 kg	1. VINYL ACETATE MONOMER	0.4384 kg/kg of export
		2. BUTYL ACRYLATE MONOMER	0.0603 kg/kg of export
RA may take consequential action as per Policy / Procedures.			

351	Case No.: 45/2/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00102/AM18/	RLA File : 02/24/040/00047/AM18/	Lic.No/Date: 0210207704 22.06.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

352	Case No.: 47/2/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File : 01/87/050/00104/AM18/	RLA File : 02/24/040/00059/AM18/	Lic.No/Date: 0210207705 22.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY
1. Melamine Formaldehyde Resin (SBBR -201 G)	170.100 MT
2. Melamine Formaldehyde Resin (CH-12M)	25.500 MT
3. Melamine Formaldehyde Resin (SBMF-101M)	42.600 MT

IMPORT ITEM	QTY
1. Melamine	51.03 MT
2. Melamine	7.65 MT
3. Melamine	12.78 MT

RA may take consequential action as per Policy / Procedures.

Case No.:56/1/87-ALC1/2017	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00056/AM18/	RLA File :52/24/040/00014/AM18/	Lic.No/Date:5210042304 23.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms based on SION H-440 and H-439, as under:

353	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	ALUMINIUM METALLIZED CAST POLYPROPYLENE FILM/METALLIZED CAST POLYPROPYLENE FILM.	1,00,000 kg	1. POLYPROPYLENE RESIN/GRANULES (CLYRELL-RC213 M/CLYRELL-RC6049)	1,07,714.2 kg
			2. PP BASED ANTI BLOCK/MET BLOCK COMPOUND/ AGENT	2,258.8 kg
			3. ALLUMINIUM WIRE	1,040.0 kg
			4. INDUCTION/EVAPORATION BOATS	370.0 kg
	RA may take consequential action as per Policy / Procedures.			

354	Case No.:120/2/87-ALC1/2017	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00177/AM18/	RLA File :08/24/040/00085/AM18/	Lic.No/Date:0810140599 04.07.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

355	Case No.:36/5/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
	HQ File :01/87/050/00351/AM18/	RLA File :03/95/040/00381/AM18/	Lic.No/Date:0310815089 09.08.2017	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 17.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Qty. required for unit of resultant product
High Abrasion Rubber Sheets	300000 kgs	1. Natural Rubber	0.680
		2. Polybutadiene Rubber	0.100
		3. Zinc Oxide	0.043
		4. Rubber Processing Oil	0.040
		5. Titanium Di-Oxide	0.035
		6. Antioxidant	0.015
		7. Accelerator	0.012
		8. Retarders	0.010
		9. Gum Rosin	0.033
		10. Cross Linking Agent	0.012

Note: There should be a value cap on Antioxidant/Retarder/Peptizers Accelerators as per General Note -8 of Hand book of Procedures, Vol. II.

RA may take consequential action as per Policy / Procedures.

Case No.:26/9/87-ALC1/2017

Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.

Meet No/Date:9/87-ALC1/2017
31.01.2018

Status:
Approved

HQ File :01/87/050/00467/AM18/

RLA File :03/94/040/00431/AM18/

Lic.No/Date:0310815440
31.08.2017

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/35/2008-PC-II dated 21.11.2014 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly (Oxy-1, 2-Ethanediy) Alpha-Butyl-Omega-Hydroxy-85% Min.)	1 kg	1. Tri ethylene Glycol Mono Butyl Ether	0.6760 kg
		2. Ethylene Oxide	0.1825 kg

RA may take consequential action as per Policy / Procedures.

Case No.:32/9/87-ALC1/2017

Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,

Meet No/Date:9/87-ALC1/2017
31.01.2018

Status:
Approved

HQ File :01/87/050/00473/AM18/

RLA File :03/94/040/00455/AM18/

Lic.No/Date:0310815481
01.09.2017

Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	66550 kg	1. LDPE Granules	65884.500 kg

		2. Di-Cumylperoxide (DCP)	1331.000 kg
		3. Antioxidant	665.500 kg
		4. Octagon Jumbo Sleeves -Box	124 boxes
RA may take consequential action as per Policy / Procedures.			

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Case No.:22/9/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00463/AM18/	RLA File :03/94/040/00925/AM17/	Lic.No/Date:0310815552 05.09.2017	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	420000 kg	1. LDPE Granules	415800 kg
		2. Di-Cumylperoxide (DCP)	8400 kg
		3. Antioxidant	4200 kg
		4. Octagon Jumbo Sleeves -Box	781 boxes
RA may take consequential action as per Policy / Procedures.			

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Case No.:30/9/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00471/AM18/	RLA File :03/94/040/00444/AM18/	Lic.No/Date:0310815676 12.09.2017																	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyethylene Compound (Containing minimum 97% Polyethylene)</td><td rowspan="3">69.600 MT</td><td>1. LLDPE Granules</td><td>67.510 MT</td></tr><tr><td>2. Antioxidant</td><td>1.390 MT</td></tr><tr><td>3. UV Stabilizer</td><td>0.700 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound (Containing minimum 97% Polyethylene)	69.600 MT	1. LLDPE Granules	67.510 MT	2. Antioxidant	1.390 MT	3. UV Stabilizer	0.700 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyethylene Compound (Containing minimum 97% Polyethylene)	69.600 MT	1. LLDPE Granules	67.510 MT																
		2. Antioxidant	1.390 MT																
		3. UV Stabilizer	0.700 MT																
RA may take consequential action as per Policy / Procedures.																			

360	Case No.: 34/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00475/AM18/	RLA File :03/94/040/00489/AM18/	Lic.No/Date: 0310815682 12.09.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			

- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

361

Case No.:33/9/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00474/AM18/	RLA File :03/94/040/00473/AM18/	Lic.No/Date:0310815745 13.09.2017																	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/89/2010-PC-II dated 29.09.2014 the following Adhoc Norms are approved.																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyalkylene Glycol</td><td rowspan="3">1 kg</td><td>1. N-Butanol / Normal Butyl Alcohol</td><td>0.0638 kg</td></tr><tr><td>2. Propylene Oxide</td><td>0.1593 kg</td></tr><tr><td>3. Ethylene Oxide</td><td>0.251 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyalkylene Glycol	1 kg	1. N-Butanol / Normal Butyl Alcohol	0.0638 kg	2. Propylene Oxide	0.1593 kg	3. Ethylene Oxide	0.251 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyalkylene Glycol	1 kg	1. N-Butanol / Normal Butyl Alcohol	0.0638 kg																
		2. Propylene Oxide	0.1593 kg																
		3. Ethylene Oxide	0.251 kg																
RA may take consequential action as per Policy / Procedures.																			

362	Case No.:35/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00476/AM18/	RLA File :03/94/040/00495/AM18/	Lic.No/Date:0310815735 13.09.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

363	Case No.:23/9/87-ALC1/2017	Party Name: ECOPLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00464/AM18/	RLA File :03/94/040/00932/AM17/	Lic.No/Date:0310815763 14.09.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			

- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

364	Case No.:24/9/87-ALC1/2017	Party Name: ECOPLAST LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00465/AM18/	RLA File :03/94/040/01128/AM17/	Lic.No/Date:0310815761 14.09.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

365

Case No.:40/5/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00355/AM18/	RLA File :03/95/040/00492/AM18/	Lic.No/Date:0310815866 21.09.2017	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 17.01.2018, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	Qty. required for unit of resultant product
Abrasion Resistance Natural Rubber Sheetings	300000 kgs	1. Natural Rubber	0.780 kg
		2. Chloroprene Rubber	0.150 kg
		3. Zinc Oxide	0.040 kg
		4. Titanium Di-Oxide	0.045 kg
		5. Antioxidant	0.015 kg
		6. Accelerator	0.015 kg
		7. Retarders	0.012 kg
		8. Cross Linking Agent	0.010 kg
Note: There should be a value cap on Antioxidant/Retarder/Peptizers Accelerators as per General Note -8 of Hand book of Procedures, Vol. II.			
RA may take consequential action as per Policy / Procedures.			

366	Case No.:37/9/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00478/AM18/	RLA File :03/94/040/00505/AM18/	Lic.No/Date:0310815869 21.09.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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Case No.:41/5/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00356/AM18/	RLA File :03/95/040/00508/AM18/	Lic.No/Date:0310816012 28.09.2017	
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/22/2017/TSW dated 17.01.2018, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	Qty required for unit of resultant product
Rubber Floor coverings & Mats	500000.0 Kgs	1. SYNTHETIC RUBBER- SBR SERIES- 1502	0.180 kg
		2. NATURAL RUBBER	0.285 kg
		3. ZINC OXIDE	0.028 kg
		4. ANITOXIDANT KUMANOX 5010L / IONOL LC	0.017 kg
		5. ACCELERATORS CBS	0.013 kg
		6. ACCELERATORS TMTD	0.005 kg
		7. RETARDER PVI	0.012 kg
		8. TITANIUM DI-OXIDE	0.043 kg
		9. SILANE BONDING AGENT SI-69	0.016 kg
		10. CARBON BLACK	0.090 kg
		11. GUM ROSIN	0.035 kg
		12. PROCESS OIL	0.053 kg
Note: There should be a value cap on Antioxidant/Retarder/Peptizers Accelerators as per General Note-8 of Handbook of Procedures Vol.- II.			
RA may take consequential action as per Policy / Procedures.			


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

368	Case No.: 8/9/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00449/AM18/	RLA File : 08/24/040/00172/AM18/	Lic.No/Date: 0810141065 03.10.2017	
	Decision: The committee considered the case as per agenda and decided to defer the matter.			

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Case No.:9/9/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00450/AM18/	RLA File :08/24/040/00174/AM18/	Lic.No/Date:0810141066 03.10.2017																			
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin CA – 3045 (Resin Content 60 +/- 2%)</td><td rowspan="4">1 kg</td><td>1. Phthalic Anhydride</td><td>0.215 kg</td></tr><tr><td>2. Glycerine</td><td>0.120 kg</td></tr><tr><td>3. Benzoic Acid</td><td>0.045 kg</td></tr><tr><td>4. Xylene</td><td>0.420 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin CA – 3045 (Resin Content 60 +/- 2%)	1 kg	1. Phthalic Anhydride	0.215 kg	2. Glycerine	0.120 kg	3. Benzoic Acid	0.045 kg	4. Xylene	0.420 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin CA – 3045 (Resin Content 60 +/- 2%)	1 kg	1. Phthalic Anhydride	0.215 kg																		
		2. Glycerine	0.120 kg																		
		3. Benzoic Acid	0.045 kg																		
		4. Xylene	0.420 kg																		
RLA may take consequential action as per Policy / Procedures.																					

370

Case No.:10/9/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																						
HQ File :01/87/050/00451/AM18/	RLA File :08/24/040/00179/AM18/	Lic.No/Date:0810141064 03.10.2017																							
Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Alkyd Resin S-5060 (80+/-2% Resin Content)</td><td rowspan="6">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.4460 kg</td></tr><tr><td>2. Glycerine</td><td>0.1140 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.2510 kg</td></tr><tr><td>5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)</td><td>0.151 kg</td></tr><tr><td>6. Xylene</td><td>0.059 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg	2. Glycerine	0.1140 kg	3. Pentaerithritol	0.0770 kg	4. Phthalic Anhydride	0.2510 kg	5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg	6. Xylene	0.059 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Alkyd Resin S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg																						
		2. Glycerine	0.1140 kg																						
		3. Pentaerithritol	0.0770 kg																						
		4. Phthalic Anhydride	0.2510 kg																						
		5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg																						
		6. Xylene	0.059 kg																						
RA may take consequential action as per Policy / Procedures.																									

371	Case No.: 39/9/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File : 01/87/050/00480/AM18/	RLA File : 03/94/040/00531/AM18/	Lic.No/Date: 0310816115 04.10.2017	

Decision: The Committee considered the case and decided to refer the matter to DIPP.

372	Case No.:7/9/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00448/AM18/	RLA File :08/24/040/00162/AM18/	Lic.No/Date:0810141073 05.10.2017	
Decision : The Committee considered the case as per agenda and decided to defer the case.				

373

Case No.:27/9/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00468/AM18/	RLA File :03/94/040/00440/AM18/	Lic.No/Date:0310816136 05.10.2017	

Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semiconducting Compound-Thermoplastic	100 M.T	1. LDPE Granules	36.280 M.T
		2. Polyolefin Elastomer	30.410 M.T
		3. Carbon Black	33.410 M.T
		4. Antioxidant	1.900 M.T
		5. Gusseted Bag	4000 Number

RA may take consequential action as per Policy / Procedures.

374

Case No.:28/9/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved	
HQ File :01/87/050/00469/AM18/	RLA File :03/94/040/00442/AM18/	Lic.No/Date:0310816137 05.10.2017		
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-				
374	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Sioplas Compound	1000 MT	1. LLDPE Granules	999.400 MT
			2. Tri Methoxy Vinyl Silane	14.000 MT
			3. Di-Cumylperoxide (DCP)	0.800 MT
			4. Antioxidant	0.800 MT
			5. Gusseted Bag	40000 Number
RA may take consequential action as per Policy / Procedures.				

375

Case No.:29/9/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																
HQ File :01/87/050/00470/AM18/	RLA File :03/94/040/00443/AM18/	Lic.No/Date:0310816138 05.10.2017																	
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PVC Compound (Power Cable Grade)</td><td rowspan="3">200 MT</td><td>1. PVC Resin</td><td>115.880 MT</td></tr><tr><td>2. Dioctyl Phthalate Plasticizer (DOP)</td><td>39.200 MT</td></tr><tr><td>3. Chlorinated Paraffins Plasticizers</td><td>25.500 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound (Power Cable Grade)	200 MT	1. PVC Resin	115.880 MT	2. Dioctyl Phthalate Plasticizer (DOP)	39.200 MT	3. Chlorinated Paraffins Plasticizers	25.500 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PVC Compound (Power Cable Grade)	200 MT	1. PVC Resin	115.880 MT																
		2. Dioctyl Phthalate Plasticizer (DOP)	39.200 MT																
		3. Chlorinated Paraffins Plasticizers	25.500 MT																
RA may take consequential action as per Policy / Procedures.																			

376

Case No.:31/9/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00472/AM18/	RLA File :03/94/040/00454/AM18/	Lic.No/Date:0310816139 05.10.2017													
Decision: The Committee heard the representative of the firm Shri. R. K. Kothari, Director during Personal Hearing and based on the discussion, the Committee decided to approve following ad-hoc norms:-															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyethylene Compound Grade BS 0366</td><td rowspan="3">200 MT</td><td>1. HDPE Granules</td><td>170 MT</td></tr><tr><td>2. Ethyl Vinyl Acetate</td><td>30 MT</td></tr><tr><td>3. Carbon Black</td><td>5 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BS 0366	200 MT	1. HDPE Granules	170 MT	2. Ethyl Vinyl Acetate	30 MT	3. Carbon Black	5 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Polyethylene Compound Grade BS 0366	200 MT	1. HDPE Granules	170 MT												
		2. Ethyl Vinyl Acetate	30 MT												
		3. Carbon Black	5 MT												
RA may take consequential action as per Policy / Procedures.															

377	Case No.:40/9/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00481/AM18/	RLA File :03/94/040/00539/AM18/	Lic.No/Date:0310816155 05.10.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

378	Case No.:25/9/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: deferred
	HQ File :01/87/050/00466/AM18/	RLA File :03/94/040/00304/AM18/	Lic.No/Date:0310816262 10.10.2017	

	Decision : The Committee considered the case as per agenda and decided defer the case		
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379	Case No.: 36/9/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: deferred
	HQ File :01/87/050/00477/AM18/	RLA File :03/94/040/00498/AM18/	Lic.No/Date:0310816264 10.10.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

380	Case No.: 38/9/87-ALC1/2017	Party Name: KAMSONS CHEMICALS PVT.LTD.	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00479/AM18/	RLA File :03/94/040/00521/AM18/	Lic.No/Date:0310816271 10.10.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

381	Case No.: 43/9/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00484/AM18/	RLA File :03/95/040/00535/AM18/	Lic.No/Date:0310816327 12.10.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

382	Case No.: 44/9/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00485/AM18/	RLA File :03/95/040/00536/AM18/	Lic.No/Date:0310816329 12.10.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

383	Case No.: 41/9/87-ALC1/2017	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00482/AM18/	RLA File :03/94/040/00565/AM18/	Lic.No/Date:0310816451 24.10.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

384	Case No.:45/9/87-ALC1/2017	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00486/AM18/	RLA File :03/95/040/00577/AM18/	Lic.No/Date:0310816444 24.10.2017	
	Decision: The Committee considered the case and decided to defer the case.			

385	Case No.:46/9/87-ALC1/2017	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00487/AM18/	RLA File :03/95/040/00579/AM18/	Lic.No/Date:0310816541 26.10.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

386

Case No.:5/9/87-ALC1/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00446/AM18/	RLA File :05/23/040/00280/AM18/	Lic.No/Date:0510404428 31.10.2017													
Decision : The Committee considered the case as per agenda and after taking clue from SION-H-439 & 440, committee decided to approve Adhoc Norms as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">METALLISED CAST POLYPROPYLENE FILM</td><td rowspan="3">200 MT</td><td>1. Polypropylene Resin</td><td>220 MT</td></tr><tr><td>2. Aluminium Wire</td><td>4.92 MT</td></tr><tr><td>3. Evaporation Boats</td><td>1400 Nos</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	METALLISED CAST POLYPROPYLENE FILM	200 MT	1. Polypropylene Resin	220 MT	2. Aluminium Wire	4.92 MT	3. Evaporation Boats	1400 Nos
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
METALLISED CAST POLYPROPYLENE FILM	200 MT	1. Polypropylene Resin	220 MT												
		2. Aluminium Wire	4.92 MT												
		3. Evaporation Boats	1400 Nos												
RA may take consequential action as per Policy / Procedures.															

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Case No.:47/9/87-ALC1/2017	Party Name: LUCRO	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00488/AM18/	RLA File :03/95/040/00608/AM18/	Lic.No/Date:0310816776 02.11.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY RECOMMENDED PER KG OF EXPORT PRODUCT
BAGS OF POLYETHYLENE (MADE OUT OF LLDPE GRANULES & REPROCESSED LLDPE GRANULES)	100000 kgs	1. LLDPE GRANULES	78500 kg
		2. LLDPE REPROCESSED GRANULES	26500 kg
RA may take consequential action as per Policy / Procedures.			


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Case No.:12/9/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00453/AM18/	RLA File :08/24/040/00212/AM18/	Lic.No/Date:0810141274 08.11.2017	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Urea Formaldehyde Resin UF-8 (60+/-2% RESIN CONTENT)	1 kg	1. Butanol	0.598 kg
		2. Toluene	0.033 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:13/9/87-ALC1/2017	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00454/AM18/	RLA File :08/24/040/00216/AM18/	Lic.No/Date:0810141275 08.11.2017	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 4/9/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File : 01/87/050/00445/AM18/	RLA File : 02/24/040/00128/AM18/	Lic.No/Date: 0210207966 09.11.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM		QTY	
1. Melamine Formaldehyde Resin (SBBR -201 G)		170.100 MT	
2. Melamine Formaldehyde Resin (CH-12M)		25.500 MT	
3. Melamine Formaldehyde Resin (SBMF-101M)		42.600 MT	
IMPORT ITEM		QTY	
1. Melamine		51.03 MT	



2. Melamine	7.65 MT
3. Melamine	12.78 MT
RA may take consequential action as per Policy / Procedures.	

391	Case No.:3/9/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Rejected
	HQ File :01/87/050/00444/AM18/	RLA File :26/24/040/00011/AM18/	Lic.No/Date:2610012820 10.11.2017	
Decision : The Committee considered the case as per agenda and decided to reject the case as the export item is in brand name and norms cannot be fixed.				

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Case No.:14/9/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00455/AM18/	RLA File :08/24/040/00217/AM18/	Lic.No/Date:0810141288 10.11.2017	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5050 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.315 kg
		2. Glycerine	0.146 kg
		3. Pentaerithritol	0.039 kg
		4. Phthalic Anhydride	0.273 kg
		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.215 kg
		6. Xylene	0.093 kg

RA may take consequential action as per Policy / Procedures.

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Case No.:15/9/87-ALC1/2017	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Approved
HQ File :01/87/050/00456/AM18/	RLA File :08/24/040/00220/AM18/	Lic.No/Date:0810141296 10.11.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARTICALS MADE FROM PTFE [BUSHES, GASKETS, RINGS, ROD, SHEET, MACHINED]	30550 kg	PTFE RESIN / POWDER	32077.5 kg

RA may take consequential action as per Policy / Procedures.

394	Case No.:16/9/87-ALC1/2017	Party Name: MACRO POLYMERS	Meet No/Date:9/87-	Status:
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	P. LTD.	ALC1/2017 31.01.2018	Deferred
HQ File :01/87/050/00457/AM18/	RLA File :08/24/040/00225/AM18/	Lic.No/Date:0810141287 10.11.2017	
Decision : The Committee considered the case as per agenda and decided to defer the matter.			

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Case No.:20/9/87-ALC1/2017	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved												
HQ File :01/87/050/00461/AM18/	RLA File :30/24/040/00019/AM18/	Lic.No/Date:3010104157 10.11.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>FLEX BANNER</td><td>19900 kg</td><td>PVC FILM Poly vinyl chloride (PVC) FILM made from PVC K 62 & 67 grade for 140 microns and 125 microns in a film for its use for making pvc laminated fabric</td><td>20895 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	FLEX BANNER	19900 kg	PVC FILM Poly vinyl chloride (PVC) FILM made from PVC K 62 & 67 grade for 140 microns and 125 microns in a film for its use for making pvc laminated fabric	20895 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
FLEX BANNER	19900 kg	PVC FILM Poly vinyl chloride (PVC) FILM made from PVC K 62 & 67 grade for 140 microns and 125 microns in a film for its use for making pvc laminated fabric	20895 kg												
RA may take consequential action as per Policy / Procedures.															

396	Case No.:21/9/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00462/AM18/	RLA File :30/24/040/00023/AM18/	Lic.No/Date:3010104156 10.11.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

397	Case No.:42/9/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00483/AM18/	RLA File :03/95/040/00413/AM18/	Lic.No/Date:0310817037 14.11.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

398	Case No.:48/9/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00489/AM18/	RLA File :03/95/040/00632/AM18/	Lic.No/Date:0310817032 14.11.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

399	Case No.:6/9/87-ALC1/2017	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:9/87- ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00447/AM18/	RLA File :05/24/040/00368/AM18/	Lic.No/Date:0510404632	

		17.11.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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Case No.:17/9/87-ALC1/2017	Party Name: CHIRIPAL POLY FILMS LTD.	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Approved																		
HQ File :01/87/050/00458/AM18/	RLA File :08/24/040/00239/AM18/	Lic.No/Date:0810141352 22.11.2017																			
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Polyester Metallized Film</td><td rowspan="4">1000000 kg</td><td>1. Purified Terephthalic Acid (PTA)</td><td>0.8814 kg</td></tr><tr><td>2. Mono Ethylene Glycol (MEG)</td><td>0.3496 kg</td></tr><tr><td>3. Aluminium Wire</td><td>0.0095 kg</td></tr><tr><td>4. Evaporation Boats</td><td>2200 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Metallized Film	1000000 kg	1. Purified Terephthalic Acid (PTA)	0.8814 kg	2. Mono Ethylene Glycol (MEG)	0.3496 kg	3. Aluminium Wire	0.0095 kg	4. Evaporation Boats	2200 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Polyester Metallized Film	1000000 kg	1. Purified Terephthalic Acid (PTA)	0.8814 kg																		
		2. Mono Ethylene Glycol (MEG)	0.3496 kg																		
		3. Aluminium Wire	0.0095 kg																		
		4. Evaporation Boats	2200 kg																		
RA may take consequential action as per Policy / Procedures.																					

401	Case No.:11/9/87-ALC1/2017	Party Name:ATUL LIMITED,	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
	HQ File :01/87/050/00452/AM18/	RLA File :08/24/040/00209/AM18/	Lic.No/Date:0810141366 24.11.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

402	Case No.:18/9/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:9/87-ALC1/2017 31.01.2018	Status: Deferred
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HQ File :01/87/050/00459/AM18/	RLA File :31/83/040/00116/AM18/	Lic.No/Date:3110066929 05.12.2017	
Decision: The Committee considered the case and decided to refer the matter to DIPP.			

Case No.: 19/9/87-ALC1/2017	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00460/AM18/	RLA File :05/24/040/00437/AM18/	Lic.No/Date:0510404932 13.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 403 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.: 49/9/87-ALC1/2017	Party Name: PRECISION MOULDS & DIES PVT LTD	Meet No/Date: 9/87-ALC1/2017 31.01.2018	Status: Deferred
HQ File :01/87/050/00490/AM18/	RLA File :05/24/040/00477/AM18/	Lic.No/Date:0510405185 02.01.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 404 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) With sample			

Meeting ended with a vote of thanks to the Chair.


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